

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

M.P-250/2000 ordered Pg 1 to 2
allowed date-17/11/2000

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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 274/2000 OF 199

Applicant(s) Sri Heramb Barpatra Gohain
 and others.

Respondent(s) Union of India and others.

Advocate for Applicant(s) Mr. G. K. Borthakur
 Mr. G. N. Das.
 Advocate for Respondent(s) Mr. B. Choudhury.
 C. G. S.C.

Notes of the Registry	Date	Order of the Tribunal
<p>This application is by form and within time of Rs. 50/- deposited vide IPO BD No. 502846 Dated 25/9/2000</p> <p>My Footmark S. Choudhury 20/9/2000 AM 25/9/2000</p> <p><u>25/9/00</u> Notice hereinafter served to D/o, for hearing the hearing No. 1 to 8 with D.W. No 2009 to 2017 dtd. 28/9/00</p> <p>deposit extra charge to respondents Rs. 25/- videlicet Receipt No. 1667 dated 22/9/2000 25/9/2000</p>	21.9.2000	<p>Present : Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.</p> <p>Heard Mr. G.N. Das, learned counsel for the applicants.</p> <p>Application is admitted. Issue usual notices.</p> <p>List on 24.10.00 for written statement and further orders.</p> <p><u>Vice-Chairman</u></p>
	24.10.00	<p>Heard learned counsel for the parties. Hearing concluded. Judgement delivered in the open court, kept in separate sheets. The application is disposed of. No costs.</p> <p><u>Vice-Chairman</u></p>

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(2)

Notes of the Registry	Date	Order of the Tribunal
<p>(1) Service report are still awaited.</p> <p>(2) No. W.P. has been billed.</p> <p><u>23/10/00</u></p> <p><u>29.11.2000</u></p> <p>Copy of the Judglt has been sent to the D/Secy. for issuing the same to the L/Advocate for the parties.</p> <p>SL.</p>		

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CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./R.A. No. 274/2000 of

DATE OF DECISION 24.10.2000

-- Sri Heramba Barpatra Gohain -- PETITIONER(S)

-- Mr. N. Devi -- ADVOCATE FOR THE
PETITIONER(S)

VERSUS -

-- Union of India & Ors. -- RESPONDENT(S)

-- Mr. B.C. Pathak, Addl. C.G.S.C. -- ADVOCATE FOR THE
RESPONDENTS

THE HON'BLE MR. JUSTICE D.N. BARUAH, VICE-CHAIRMAN.

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

Original Application No. 274 of 2000.

Date of Order : This the 24th day of October, 2000.

HON'BLE MR. JUSTICE D.N.CHOWDHURY, VICE-CHAIRMAN.

Shri Heramba Barpatra Gohain
Son of Late Apuram Barpatra Gohain
U.D.C.
Office of the Area Organiser,
S.S.B., Along,
Arunachal Pradesh.
(Presently posted to Pasighat
with effect from 1.9.98
and earlier posted at Daporijo
from 3.7.91 to 31.8.98) & 41 Ors.

Applicants

By Advocate Mrs. N. Devi.

-versus-

1. Union of India (Represented by the Cabinet Secretary, Department of Cabinet Affairs, Bikaner House, Shahjahan Road, New Delhi).
2. Director General of Security, Block V (East) R.K.Puram, New Delhi-110066.
3. Director, S.S.B., Block V (East), R.K.Puram, New Delhi-110066.
4. Divisional Organiser, S.S.B., A.P. Division, Itanagar (A.P.).
5. Area Organiser, S.S.B., Along, West Siang District Arunachal Pradesh.
6. Area Organiser, S.S.B., Bomdila, West Kameng District Arunachal Pradesh.
7. Area Organiser, S.S.B., Kohima, Arunachal Pradesh.
8. Area Organiser, S.S.B., Ziro, Arunachal Pradesh.
9. Area Organiser, S.S.B., Tezu Arunachal Pradesh

...Respondents

By Advocate Mr. B.C. Pathak, Addl.C.G.S.C.

Contd...

O R D E R (ORAL)

CHOWDHURY J.(V.C.).

All the 42 applicants are non-executive personnel serving in the department of Special Service Bureau (for short SSB) under the administrative control of the Divisional Organiser, SSB, A.P Division, Itanagar and presently they are posted at Along area, Arunachal Pradesh. Applicants have approached this Tribunal with common grievance bearing common interest in the matter and the relief sought for are also of similar nature. Accordingly leave is granted to espouse their grievance by a single application in consonance with Rule 4(5) (a) of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. Heard Mrs. N.Devi, learned counsel for the applicants and Mr. A. Deb Roy, learned Sr. C.G.S.C. for the respondents.

3. The grievance raised in this application relates to grant of Ration Allowance. It has been stated at the bar that the case is covered by a number of decisions rendered by this Tribunal more particularly in O.A. No. 245/95 disposed of on 14.6.96 and O.A. No. 89/96 disposed of on 17.7.98 and O.A. No. 367/99 disposed of on 12.1.2000. It has also been stated at the bar that this case is also covered by an earlier decision rendered by this Tribunal whereby this Tribunal directed for payment of Ration Allowance to such employees. The Area in which these applicants are serving has been declared category B station on different notifications.

4. On hearing the learned counsel for the parties, in conformity with the above mentioned decisions, it is thus ordered upon the respondent to pay Ration Allowance to the applicants from the date of Notification

declaring this area as category 'B' station or from the respective date of joining of the applicants whichever is later within a period of three months from the date of receipt of this order.

5. The application is allowed. No costs.

(D.N.CHOWDHURY)
Vice-Chairman

trd

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
Guwahati Bench
GUWAHATI.

Bar
S 8/19 SEP 2000

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O.A.NO. 274 /2000.

Shri Heramba Barpatra Gohain & Others

... Applicants.

-Versus-

Union of India and others.

... Respondents.

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Filed by:-

Bikram Choudhury
(Advocate):-

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH

GUWAHATI.

(An application U/S 19 of the Administrative Tribunals Act, 1985).

O. A. NO.

/2000.

1. Shri Heramba Barpatra Gohain

Son of Late Apuram Barpatra Gohain

U. D. C.

Office of the Area Organiser ,

S. S. B. , Along

Arunachal Pradesh .

(He is presently posted to Pasighat with effect from 01.09.98 till date. He had earlier worked as such at Daporijo from 03.07.91 to 31.08.98).

2. Shri Rubu Tadu

Son of Late Rubu Tayo

Assistant

Office of the Area Organiser ,

S. S. B. , Along

Arunachal Pradesh .

(He is presently working at Along with effect from 20.08.96 till date. He had earlier worked as such at Itanagar from 21.09.91 to 19.08.96).

contd....

9
Fired by the
Applicant through
Sikhamoni Gohain
Advocate
12/8/2000
Heramba Barpatra Gohain

3. Shri Anjan Kumar Gupta

Son of Late Mohit Kumar Gupta

U. D. C.

Office of the Area Organiser ,

S. S. B. , Along

Arunachal Pradesh .

(He worked at Along from 02.02.96 to 03.06.2000 and then went on transfer . He had earlier as such at Itanagar from 06.12.93 to 31.01.96).

4. Shri Ravinder Singh Thakur

Son of Shri Shambu Ram Thakur

U. D. C.

Office of the Area Organiser ,

S. S. B. , Along

Arunachal Pradesh .

(He has been working at Along from 13.09.99 till date).

5. Shri Balaram Majhi

Son of Shri Ekadashi Majhi

Steno

Office of the Area Organiser ,

S. S. B. , Along

Arunachal Pradesh .

(He is working at Along from 01.10.96 till date. He had earlier worked at Seppa from 23.06.92 to 30.09.96).

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6. Shri Rama Kanta Panda

Son of Late Netra Nanda Panda

L.D.C.

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh .

(He has been working as such at Along
from 10.03.92 till date).

7. Shri Santosh Kumar

Son of Shri Indradeo Prasad

L.D.C.

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh .

(He has been working as such at Along
from 20.10.97 till date) .

8. Shri Babu Chandra Sahu

Son of Shri Madhaba Sahu

Pharmacist

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh .

(He has been working as such at Along
from 27.02.99 till date) .

9. Shri Karuna Das

Son of Late Kamini Kanta Das

Driver

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh .

contd...

SB

(He has been working as such at Along from 01.05.83 till date).

10. Shri Binge Ette

Son of Late Tumbin Ette

Driver

Office of the Area Organiser ,
S. S. B. , Along

Arunachal Pradesh .

(He has been working as such at Along from 04.06.98 till date. He had earlier worked as such at Yingkong from 09.08.94 to 03.06.98) .

11. Shri Ram Lal Jaishi

Son of Late Hari Lal Jaishi

Peon

Office of the Area Organiser ,
S. S. B. , Along
Arunachal Pradesh .

(He has been working as such at Along from 18.03.74 till date).

12. Shri Ajit Kumar Pal

Son of Shri Balaram Pal

Peon

Office of the Area Organiser ,
S. S. B. , Along
Arunachal Pradesh .

(He has been working as such at Along from 09.10.96 till date).

contd...
B

13. Shri Purander Das

Son of Late Khargeswar Das

Peon

Office of the Area Organiser ,

S. S. B. , Along

Arunachal Pradesh .

(He has been working as such at Along
from 03.09.96 till date).

14. Shri Tamuk Tachung

Son of Late Tagen Tachung

Peon

Office of the Area Organiser ,

S. S. B. , Along

Arunachal Pradesh .

(He has been working as such as Along
from 23.04.73 till date).

15. Shri Bishnu Bahadur Chetry

Son of Shri Uday Bahadur Chetry

Chowkidar

Office of the Area Organiser ,

S. S. B. , Along

Arunachal Pradesh .

(He has been working as such at Along
from 26.04.73 till date).

16. Shri Shyam Bahadur Sonar

Son of Shri Dambar Bahadur Sonar

Chowkidar

Office of the Area Organiser ,

S. S. B. , Along

Arunachal Pradesh .

contd...

JB

(He has been working as such at Along from 29.12.94 till date).

17. Shri Mani Ram Sharma

Son of Shri Dilli Raj Sharma

Chowkidar

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh .

(He has been serving as such at Along from 14.04.98 till date. He had earlier served as such at Longding and Khonsa from 01.07.71 to 15.07.87 and from 16.07.87 to 13.04.98 respectively).

18. Shri Jatin Taying

Son of Late Anjan Taying

Group Leader

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh.

(He has been working as such at Pasighat from 05.11.75 till date).

19. Shri Dila Ram Chetry

Son of Shri Parshru Ram Chetry

Peon

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh.

(He has been working as such at Pasighat from 01.06.97 till date. He had earlier served as such at Palin from 24.10.88 to 31.05.97)

contd...

20. Shri Hogmo Lollen

Son of Shri Dusok Lollen

Peon

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh.

(He has been serving as such at Pasighat from 22.04.97 till date. He had earlier served as such at Roing from 30.12.93 to 21.04.97).

21. Shri Norbu Sikhaw

Son of Shri Dawa Sikhaw

Chowkidar

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh .

(He has been serving as such at Pasighat from 26.04.96 till date).

22. Shri Jagdish Chand

Son of Shri Kishan Chand

Driver

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh.

(He has been working as such at Pasighat from 12.05.2000 till date).

contd...

23. Shri Vikram Singh
Son of Shri Abhi Ram
Peon
Office of the Area Organiser ,
S. S. B. , Along
Arunachal Pradesh .
(He has been working as such at Pasighat
from 12.05.2000 till date).

24. Shri Prabin Chandra Das
Son of Shri Haribal Das
U.D.C.
Office of the Area Organiser ,
S. S. B. , Along
Arunachal Pradesh .

(He worked as such at Yingkiong with effect
from 17.07.93 to 31.03.2000).

25. Shri Surojit Bhowmick
Son of Shri Narayan Bhowmick
Steno
Office of the Area Organiser ,
S. S. B. , Along
Arunachal Pradesh .

(He has been working at Yingkiong as such
with effect from 23.02.2000 till date).

26. Shri Deepak Kumar Samantray
Son of Shri Surendra Nath Biswal
Steno
Office of the Area Organiser ,
S. S. B. , Along
Arunachal Pradesh .

contd...

(He worked as such at Yingkiong from 14.08.91 to 30.06.94 and at Bomdila from 01.07.94 to 30.06.97).

27. Shri Muthukutty Jacob

Son of Shri C.N. Jacob

Driver

Office of the Area Organiser ,
S.S.B. , Along
Arunachal Pradesh

(He has been working as such at Yingkiong with effect from 03.06.98 till date).

28. Shri Onkom Paying

Son of Late Tamul Paying

Peon

Office of the Area Organiser ,
S.S.B. , Along
Arunachal Pradesh

(He has been working at Yingkiong as such with effect from 16.08.74 till date).

29. Shri Gyamar Nillam

Son of Late Gyamar Tyagi

Peon

Office of the Area Organiser ,
S.S.B. , Along
Arunachal Pradesh

(He worked as such at Yingkiong with effect from 08.10.96 to 31.05.2000).

30. Shri Guna Kanta Gohain

Son of Shri Hunkon Bargohain

Chowkidar

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh

(He has been working at Yingkiong as such with effect from 19.06.95 till date . He had worked earlier at Khonsa as such from 20.11.82 to 31.05.93 and at Itanagar from 01.06.93 to 10.04.95).

31. Shri Pan Singh

Peon

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh

(He has been working as such at Yingkiong with effect from 19.05.2000 till date).

32. Shri Tani Punning

Son of Late Tame Punning

Peon

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh

(He has been working as such at Yingkiong with effect from 01.06.2000 till date. He had earlier worked as such at Bomdila with effect from 12.02.98 to 31.12.99 and at Itanagar from 01.01.2000 to 31.05.2000).

33. Shri Taying Tatin
 Son of Late Ajum Tayeng
 Group Leader
 Office of the Area Organiser ,
 S.S. B., Along
 Arunachal Pradesh

(He has been working at Boleng as such
 with effect from 01.10.66 till date).

34. Shri Gautam Pal

Son of Shri Rama Charan Pal
 Peon
 Office of the Area Organiser ,
 S.S. B., Along
 Arunachal Pradesh

(He has been working at Boleng as such
 with effect from 09.10.96 till date).

35. Shri Gaji Memba

Son of Late Sonam Tobdar
 Group Leader
 Office of the Area Organiser ,
 S.S. B., Along
 Arunachal Pradesh

(He has been working as such at Tuting
 with effect from 16.08.67 till date).

36. Shri Jacho Memba

Son of Late Duba Memba
 Group Leader
 Office of the Area Organiser ,
 S.S. B., Along
 Arunachal Pradesh

12.

(He has been working at Tuting as such with effect from 01.05.69 till date).

37. Miss. Kenji Kamni

Daughter of Shri Karken Kamni

Peon

Office of the Area Organiser ,

S. S. B. , Along

Arunachal Pradesh

(She has been working as such at Tuting with effedt from 19.06.99 till date).

38. Shri Taka Ngolum

Son of Late Tabi Ngloum

Group Leader

Office of the Area Organiser ,

S. S. B. , Along

Arunachal Pradesh

(He has been working at Basar as such with effect from 10.09.68 till date).

39. Shri Hogia Bogu

Son of Late Tasak Bogu

Peon

Office of the Area Organiser ,

S. S. B. , Along

Arunachal Pradesh

(He has been working at Basar with effect from 01.01.69 till date).

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13.

40. Shri Rinchin Tapir

Son of Late Tamya Tapir

Group Leader

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh

(He has been working at Monigong as such
with effect from 01.08.69 till date).

41. Shri Sanje Koje

Son of Late Payour Koje

Peon

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh

(He has been working as such at Monigong
with effect from 01.05.70 till date).

42. Shri Ajay Kumar

Son of Shri Kundan Lal Sharma

Peon

Office of the Area Organiser ,

S.S.B. , Along

Arunachal Pradesh

(He has been working as such at Mechuka
with effect from 01.07.2000 till date).

(All the applicants are non-executive personnel
serving in various places, as indicated above,
in the A.P. Division of the S.S.B. under the

contd....

administrative Control of the Divisional Organiser, S.S.B., A.P. Division, Itanagar - Arunachal Pradesh)

... Applicants.

-Versus-

1. Union of India (represented by the Cabinet Secretary , Department of Cabinet Affairs, Bikaner House, Shahjahan Road, New Delhi).
2. Director General of Security ,
Block-V (East)
R.K. Puram
New Delhi-110066 .
3. Director , S.S.B.,
Block-V (East)
R.K. Puram
New Delhi-110066 .
4. Divisional Organiser , S.S.B.
A.P. Division
Itanagar (A.P.)
5. Area Organiser, S.S.B.
Along, West Siang District
Arunachal Pradesh .
6. Area Organiser, S.S.B.,
Bomdila, West Kameng District
Arunachal Pradesh .

contd...

7. Area Organiser, S.S.B.,

Khonsa ,

Arunachal Pradesh .

8. Area Organiser, S.S.B.,

Ziro

Arunachal Pradesh .

9. Area Organiser, S.S.B.,

Tezu

Arunachal Pradesh .

... Respondents .

1 : PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :-

I) Illegal and arbitrary action of the respondent-authorities in not allowing the applicants to draw Ration Allowance otherwise due to them only on the ground that they were not applicants in Original Applications disposed of by this Hon'ble Tribunal directing the respondents to pay Ration Allowance to the applicants in this Original Applications with effect from the date due to them. The Director, S.S.B., New Delhi (Respondent No.3) has since notified by issuing memoranda addressed to various Divisional Organisers of the S.S.B. including the Divisional Organiser, S.S.B., A.P. Division, Itanagar (A.P.) (Respondent No.4) to the effect that, as per existing instructions , the non-applicants in various Original Applications since disposed of by this Hon'ble

contd...

23
JB

24

Tribunal directing payment of Ration Allowance from due dates would not be entitled to get the benefit of Ration Allowance on the basis of judgments/directions passed by this Hon'ble Tribunal. The latest memorandum dated 10.2.2000 was issued and circulated by the Respondent No.3 clarifying the stand/decision of the respondent-authorities that the non-applicants, as stated above, would not be entitled to get Ration Allowance vide his office memorandum No. 9/SSB/A.2/86(1) Manipur-534 dated 10.2.2000 (Annexure - XVI at page 92).

II) Order dated 16.5.2000 passed by the Respondent No.4 and communicated by his OM NO. BE/Court Case/RA/99/166 dated 16.5.2000 whereby the representations filed by the applicants praying for grant of Ration Allowance were summarily rejected only on the ground that none of them was applicant in OA NO.103/99 disposed of by this Hon'ble Tribunal directing payment of Ration Allowance to the applicants who were non-executive personnel of the SSB serving at Itanagar .

2 : JURISDICTION OF THE TRIBUNAL :-

The applicants declare that the subject-matter of the order against which they want redressal is within the jurisdiction of the Tribunal .

3 : LIMITATION :-

The applicants further declare that the application is within the limitation prescribed U/s 21 of the Administrative Tribunals Act , 1985 .

contd...

JO

4: FACTS OF THE CASE :-

1) That the applicants are all non-executive personnel serving in the Special Service Bureau (S.S.B. in short) in Along areas under the administrative Control of the Divisional Organiser, S.S.B., A.P. Division, Itanagar (Respondent No.4). The S.S.B. is one of the Departments of the Govt. of India directly under the Cabinet Secretary.

The applicants have a common grievance and interest in the matter and as such they are filing a single application inasmuch as the relief prayed for, if granted to one of them, will be equally applicable to all others as they are similarly situated with a view to avoiding multiplicity of litigations. The applicants crave leave of this Hon'ble Tribunal to allow them to file herein a single application as provided in Rule 4 (5) (a) of the CAT (Procedure) Rules, 1987.

2) That the Government of India, in 1962, set up the Directorate General of Security (D.G.S. in short) under the Administrative Control of the Cabinet Secretariat for some specific purposes which is a multi-role, multidisciplinary organisation comprising four agencies, namely, Special Service Bureau (S.S.B. in short), Aviation Research Centre (A.R.C. in short), Special Frontier Force (S.F.F. in short) and Chief Inspectorate of Armaments.

contd...

SPZ

3) That the applicants beg to state that the Cabinet Secretariat, vide letter No. A.27011/4/86-EA-II dated 18.12.87 addressed to the Director, Planning, Directorate General of Security, informed that certain concessions were granted to the Staff of S.S.B., S.F.C., C.I.O.A. (Chief Inspectorate of Armaments) and Directorate of Accounts and the concessions were listed in Annexure-I. In the said letter it was also mentioned that for some of the concessions, the various hardship locations had been categorised as "B" and "C" stations as mentioned in the Annexure-II to the letter. In the said letter, it was also mentioned that for the purpose of House Rent Allowance, concessions to the various categories to Staff, the equation of post as listed in Annexure-A to the Cabinet Secretariat order dated 28.10.86 would also be applicable in respect of the Staff of S.S.B., S.F.C., C.I.O.A. and Directorate of Accounts.

Copy of the said letter dated 18.12.87 alongwith two Annexures is annexed herewith and marked as Annexure-I.

4) The applicants beg to state that, from the said letter and Annexures, it would be apparent that certain concessions were granted and in the case of the applicants, the concession referred to against serial No.2 in Annexure-I, i.e. Ration Allowance, would be relevant. The House Rent Allowance to the executive cadre was made admissible to the personnel of other cadres also of the corresponding level except in the case of S.S.B. Battalion personnel and Deputy.

contd...

JP

Commandants/Company Commanders/Assistant Company Commander of S.F.F. and also those on deputation in the S.F.F. from the Army .

5) That the applicants beg to state that the order dated 28.10.86 mentioned in letter dated 18.12.87 (Annexure-I) was an order from the Cabinet Secretariat whereby the sanction of the President was conveyed to the equation of posts listed as Annexure-A in various cadres of corresponding level in Aviation Research Centre to that of the executive cadre. The present applicants have been equalised with the Field Officers and below and as per the said equation, the applicants were paid House Rent Allowance from 1987 itself .

A copy of the said letter dated 28.10.86 alongwith enclosures is annexed herewith and marked as Annexure-II.

6) That the applicants beg to state that in terms of the above-noted Cabinet Secretariat letter dated 18.12.87 (Annexure-I), the following hardship locations in Arunachal Pradesh were categorised as "B" and "C" stations as indicated in Annexure-II to that letter dated 18.12.87: -

Arunachal Pradesh

<u>Category "B" locations</u>	<u>Category "C" locations</u>
1. Bomdila	1. C/Tazo
2. Tawang	2. Koloriang
3. Daporizo	3. Monigong

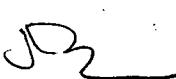
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<u>Category "B" locations</u>	<u>Category "C" locations</u>
4. Along	4. Mechuka ✓
5. Yingkiong	5. Tuting ✓
6. Roing	6. Wakka
7. Haduliang	7. Hawai
8. Miao	8. Ladu
9. Nampong	9. Longding
10. Seppa	10. Panchao (Tirap)
	11. Changlong
	12. Anini

It would be pertinent to point out that the above -noted orders dated 18.12.87 became effective with effect from 1.8.87 and accordingly the afore-said locations were categorised as "B" and "C" stations with effect from 1.8.87. The non-executive personnel of the S.S.B. serving in those locations were not granted Ration Allowance with effect from 1.8.87 although the executive personnel based in these locations were drawing Ration Allowance since long in terms of the said letter dated 18.12.87 (Annexure-I at page 38.).

In exercise of powers conferred on him as the Head of the Department, in terms of paragraph 3 of the afore-said Cabinet Secretariat letter dated 18.12.87 (Annexure-I), the Director, S.S.B., New Delhi (Respondent No.3), by his office order No. 9/SSB/A-2/86(1)-AP/94-95/435 dated 8.11.94, conveyed the sanction of the competent authority to the classification of the under-mentioned

contd...


21

Stations in Arunachal Pradesh as category "B" and category "C" stations for the purpose of granting various concessions including Ration Allowance as referred to in the said Cabinet Secretariat letter dated 18.12.87 (Annexure-I) for a period of one year with effect from the date of issue of that letter, i.e. from 8.11.94 to 7.11.95

<u>Category "B" stations</u>	<u>Category "C" stations</u>
1. Rupa (A.P.)	1. Lumbrang (A.P.)
2. Kalaktang	2. Bumla
3. Basar	3. Chuna
4. Likabali	4. Kninzanam
5. Pasighat	5. Muktar
6. Tezu	6. Ziro
7. Khonsa	7. Zimithang
8. Itanagar	8. Bleeting
9. Mukto	9. Lumla
10. Dirang	10. Jang
11. Nefra	11. Thrizine
12. Raga	12. Bomeng
13. Taliha	13. Sanglang
14. Palin	14. Nacho
15. Boleng	15. Damin
16. Chowkham	16. Kronli
17. Wakro	

Subsequently, by another order No. 9/SSB/A.2/86(1)-AP/3423-24 dated 19.12.95, the categorisation of the above-noted stations in Arunachal Pradesh Division

contd...

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of the S.S.B. as "B" and "C" stations for a further period of 3 (three) years with effect from 8.11.95 to 7.11.98 was sanctioned .

By order No. 9/SSB/A.2/86(1)-AP/3662 dated 17.8.98, the sanction of the competent authority was similarly conveyed to the classification of the above-noted stations in Arunachal Pradesh as category "B" and category "C" stations, as stated above, for a further period of 3 (three) years with effect from 8.11.98 (from 8.11.98 to 7.11.2001) .

It is, therefore, apparent that the categorisation of the above-noted stations as category "B" and category "C" stations has remained valid with effect from 8.11.94 to 7.11.2001 .

Copies of the said orders dated 8.11.94, 19.12.95 and 17.8.98 regarding categorisation of the stations concerned as "B" and "C" stations in A.P. Division of the S.S.B. are annexed herewith and marked as Annexure-III, IV and V respectively.

7) That the applicants beg to state that ,in the context of what has been stated above, the applicants who earlier served/have been serving in the following locations are entitled to the grant of Ration Allowance with effect from 1.8.87, in terms of letter dated 18.12.87 (Annexure-I) :-

contd....



1. Along
2. Seppa
3. Yingkiong
4. Longding
5. Daporizo
6. Roing
7. Bomdila
8. Tuting
9. Monigong
10. Mechuka

On the otherhand, the applicants who had served/have been sering in the following stations are entitled to the grant of Ration Allowance with effect from 8.11.94, date from which these stations have been categorised as "B" or "C" stations by the competent authority, as stated above :-

1. Itanagar
2. Khonsa
3. Pasighat
4. Palin
5. Boleng
6. Basar

8) That , as stated above, the applicants are entitled to the grant of Ration Allowance either with effect from 1.8.87 or from 8.11.94 with reference to their places of posting in stations which have since been categorised as "B" or "C" stations. The Field

contd...

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Officers and below were being paid Ration Allowance as their entitlement but , for reasons best known to the authorities, the present applicants who had been equated with the Field Officers and below were not paid the Ration Allowance in a most illegal and arbitrary manner .

9) That the applicants beg to state that the Aviation Research Centre is a part of Directorate General of Security alongwith S.S.B. and two other organisations. Similar concessions including Ration Allowance were granted to the employee of the Aviation Research Centre and the non-executive Staff of the Aviation Research Centre were also deprived of the Ration Allowance and only executive staff was given the same. Some employee of Aviation Research Centre, Doomdooma had filed an application before this Tribunal claiming that being non-executive Staff, they were also entitled to get the Ration Allowance as was being given to the executive Staff, according to the equalisation done as per order dated 28.10.86 (Annexure-II) and the same was numbered as O.A. 245/95. A Division Bench of this Tribunal ,by judgment dated 14.6.96, held that the Ration Allowance was admissible to the applicants and directed that the Ration Allowance be paid to the applicants ~~now~~ at the rate applicable to them with effect from the due date and to pay the arrear amount within a fixed period. The Aviation Research Centre authorities, instead of granting the concessions, filed an S.L.P. in the Hon'ble Supreme Court challenging the order

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passed by this Hon'ble Tribunal granting Ration Allowance to the non-executive Staff and the same was numbered as Special Leave to appeal (Civil) No. 1706/97. The Hon'ble Supreme Court, by order dated 16.3.98, dismissed the Special Leave to Appeal and directed that the order be punctually observed and carried into execution by all concerned. The order dated 14.6.96 passed by this Hon'ble Tribunal in O.A.NO. 245/95 had attained finality.

Copies of the judgment dated 14.6.96 passed by this Hon'ble Tribunal and the order dated 16.3.98 passed by the Hon'ble Supreme Court are annexed herewith and marked as Annexure-VI and VII respectively.

10) That the applicants beg to state that in pursuance of the said judgment, the Cabinet Secretariat, vide their order No. A-27011/4/86-EA. II/1483 dated 16.6.98, sanctioned the Ration Allowance to the non-executive Staff of the Aviation Research Centre and all payments have since been made to the Staff who are still continuing at Doomdooma which has been categorised as "B" Station.

11) That the applicants beg to state that some other non-executive personnel of Aviation Research Centre (ARC) in short, F.R.U. Numaligarh who were also deprived of getting the Ration Allowance had also filed an application before this Hon'ble Tribunal claiming Ration Allowance and the same was numbered as O.A.NO. 89/96. This Hon'ble Tribunal, by order dated 17.7.98,

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disposed of the application directing the department to pay Ration Allowance with effect from 22.2.94 alongwith arrears within 3 months .

Copy of the said order dated 17.7.98 is annexed herewith and marked as
Annexure- VIII.

12) That the applicants beg to state that after the non-executive cadre employees of the Aviation Research Centre, Doomdooma and of Aviation Research Centre, Field Research Unit (F.R.U.), Numaligarh were granted Ration Allowance , as stated above, in terms of orders passed by this Hon'ble Tribunal which was not interferred by the Hon'ble Supreme Court, the non-executive personnel serving in the S.S.B. , Itanagar in Arunachal Pradesh filed an application before the Hon'ble Tribunal which was registered as O.A.No. 103 of 1999 claiming grant of Ration Allowance with effect from 8.11.94, date from which Itanagar was categorised as "B" Station. This Hon'ble Tribunal, by order dated 8.9.99, disposed of the application by directing the respondent-authorities to pay ration allowance to the applicants with effect from the date on which the allowance became admissible. It was further directed that the arrear amount, as admissible to each applicants, should be paid withint 90 days from the date of receipt of the order.

Copy of the said order dated 8.9.99 passed by this Hon'ble Tribunal in O.A.No.103/99 is annexed herewith and marked as
Annexure- IX.

13) That, thereafter, some of the non-executive personnel of the S.S.B. serving under the Divisional Organiser, S.S.B., Shillong, Meghalaya also filed an application before this Hon'ble Tribunal which was registered as O.A. NO. 367/99 praying for grant of ration allowance with effect from 27.4.92, date from which Shillong was categorised as "B" Station. This Hon'ble Tribunal, by order dated 12.1.2000, disposed of the application directing the respondents to pay ration allowance to the applicants with effect from 27.4.92 onwards (date from which Shillong was categorised as "B" Station).

Copy of the said order dated 12.1.2000 passed by this Tribunal in O.A.NO. 367/99 is annexed herewith and marked as Annexure-X.

14) That, thereafter, the non-executive personnel serving in the S.S.B. Training Centre, Haflong under the administrative Control of the Deputy Inspector General, S.S.B. Training Centre, Haflong approached this Hon'ble Tribunal by filing O.A.NO. 104/2000 . Praying for grant of Ration Allowance with effect from 12.8.97, date from which Haflong was categorised as "B" station. This Hon'ble Tribunal , by order dated 9.6.2000, allowed the application by directing the respondents to pay ration allowance to the applicants with effect from 12.8.97 (date from which Haflong was categorised as "B" station) or with effect from the date of their actual posting at Haflong whichever is later. The respondents were further directed to pay the arrear ration allowance to the applicants within 3 (three) months from the date of communication of

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that order. In terms of the said direction, the applicants have been enjoying the benefit of Ration Allowance.

Copy of the order dated 9.6.2000 passed in O.A.NO. 104/2000 is annexed herewith and marked as Annexure- XI.

15) That the applicants beg to state and submit that they are similarly situated like the applicants in the above-noted original applications and their case for granting ration allowance is fully covered by the orders passed by this Hon'ble Tribunal in the above-noted original applications.

The non-executive personnel serving in S.S.B. in Itanagar (O.A.NO. 103/99) and also those serving in Shillong (O.A.NO. 367/99) have since been granted ration allowance in terms of the orders passed by this Hon'ble Tribunal, as stated above, and the present applicants are similarly situated like the applicants in those applications and as such, relying on the orders, the applicants are entitled to be granted ration allowance from the date of posting in the stations categorised as "B" or "C" Stations.

16) That the applicants beg to state and submit that the applicants, as stated above, are non-executive personnel serving in various stations in the A.P. Division of the S.S.B. in Arunachal Pradesh under the administrative Control of the Divisional Organiser, S.S.B., A.P. Division, Itanagar. The applicants are entitled to the grant of Ration Allowance either from 1.8.87 or from 8.11.94 ,

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depending on the places of posting having declaration of category "B" or "C" or from their respective date of joining at the places whichever is later with arrears.

A statement reflecting the exact period for which the applicants are entitled to ration allowance is annexed herewith and marked as Annexure- XII.

17) That the applicants beg to state and submit that the present applicants could not join the applicants (non-executive personnel serving in S.S.B. at Itanagar) in filing O.A. NO. 103/99 claiming Ration Allowance with effect from 8.11.94 for various reasons and as such they are now approaching this Hon'ble Tribunal praying for grant of Ration Allowance as has been granted to similarly situated personnel who were applicants in O.A. NO. 103/99.

18) That, the applicants beg to state and submit, that the Respondent No.4 earlier received memo No.30/SSB/A.2/97/17-559-570 dated 19.2.99 from the Respondent No.2 whereby, referring to earlier cases of granting ration allowance to non-executive personnel of S.S.B., it was intimated that only the applicants in O.A. NO.245/95 who were non-executive personnel of the A.R.C., Doomdooma were granted ration allowance in terms of the orders/judgement passed by this Hon'ble Tribunal in the above-noted case.

In another memorandum No. 9/SSB/A.2/86(1)/SHG-3045 dated 2.11.99, the Respondent No. 3 had made the policy decision taken by the respondents authorities

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very clear by reiterating that, non-applicants in various original applications so far disposed of by this Hon'ble Tribunal directing payment of ration allowance are not entitled to the grant of ration allowance. The above stand in the matter of granting ration allowance to the non-executive personnel of S.S.B. had been categorically asserted by the Respondent No.3 in his office memorandum No. 9/SSB/A 2/86(1) -Haflong-459 dated 4.2.2000 and No. 9/SSB/A 2/86(1)-Manipur-534 dated 10.2.2000 whereby it was circulated that, as per existing instructions, the non applicants two CAT cases are not entitled to get ration allowance on the basis of judgements/directing given by this Hon'ble Tribunals. As the present applicants are not applicants in any of the original applicants decided by this Hon'ble Tribunal allowing grant of ration allowance, the respondents-authorities have virtually rejected the claim of the applicants for grants of ration allowance and the applicants are not convinced that no useful purpose would be served by waiting any longer and as such they are approaching this Hon'ble Tribunal praying for relief .

The aforesaid memoranda dated 19.2.99 , 2.11.99, 4.2.2000 and 10.2.2000 are annexed herewith and marked as Annexure- XIII,XIV and XV and XVI respectively.

19) That the applicants beg to state and submit that the applicants had also submitted representations to the Respondent No.4 through proper channel praying

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for grant of ration allowance from due date as had been granted to the applicants of OA 245/95, OA 103/99 and OA 367/99 by this Hon'ble Tribunal. In fact, the applicants were legitimately expecting that the respondent-authorities would extend the benefit of the judgment/directions given in the afore-said original applications of their own as they were similarly situated but nothing tangible was done in the matter. The Respondent No.4, by his OM NO. BE/Court case/RA/99/166 dated 16.5.2000 summarily rejected the claim of the applicants for grant of ration allowance only on the ground that they were not applicants in O.A. NO. 103/99 filed by non-executive personnel of SSB serving at Itanagar and as such the Ration Allowance was not admissible to them.

Copy of the said OM dated 16.5.2000 is annexed herewith and marked as Annexure- XVII.

20) That the applicants, having been aggrieved by the impugned arbitrary action in rejecting the claim of the present applicants for grant Ration Allowance from due date, the applicants have now approached this Hon'ble Tribunal praying for relief .

5 : GROUNDS FOR RELIEF WITH LEGAL PROVISIONS :-

10) For that the action of the respondent-authorities in denying ration allowance to the applicants is illegal, arbitrary and extremely discriminatory and as such this is a fit case where this Hon'ble Tribunal will exercise jurisdiction and grant relief otherwise due to them .

 contd...

II) For that the applicants have been illegally discriminated against in not allowing the benefit of ration allowance although they are similarly situated with the applicants, being the non-executive personnel of the SSB serving in Itahagar (OA NO. 103/99), Shillong (OA NO. 367/99) and Haflong (OA NO. 104/2000) who have since been granted the benefit of ration allowance from due date, with arrears, as per order of this Hon'ble Tribunal and as such the action of the respondent-authorities is bad in law and liable to be set aside.

III) For that the respondent-authorities are legally required to extend the benefit of ration allowance of their own to the present applicants in pursuance of the directions/orders passed by this Hon'ble Tribunal in O.A. NO. 103/99, O.A. 367/99 and O.A. 104/2000 inasmuch as the applicants are similarly situated with the applicants in the above-noted original applications and that not having been done, the action of the respondent-authorities is bad in law and liable to be set aside.

IV) For that the respondent-authorities, instead of extending the benefit of ration allowance to the applicants of their own, as directed by this Hon'ble Tribunal, committed a serious illegality by driving and harassing the applicants to approach this Hon'ble Tribunal causing multiplicity of litigations and as such the action of the authorities in denying ration allowance to the applicants deserves to be struck down as unsustainable in law.

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V) For that the action of the authorities in not allowing the applicants to draw ration allowance has amounted to serious discrimination offending the equality provisions contained in Article 14 and 16 of the Constitution of India and as such the action of the authority is bad in law and liable to be set aside .

VI) For that, in any view of the matter, the action of the authorities in subjecting the applicants to serious and illegal discrimination and denying them the ration allowance otherwise due to them is bad in law and liable to be set aside .

6 : DETAILS OF THE REMEDIES EXHAUSTED :-

The applicants had submitted representations to the competent authority through proper channels but in view of the policy decision adopted by the respondent authorities to the effect that non-applicants in original Applications disposed of by this Hon'ble Court directing payment of Ration Allowance to the applicants from the due date, the claim of the applicants had been ~~xxxxxxxx~~ summarily rejected .

7 : MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT :-

The applicants further declare that they have not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any Court or any other

contd...

authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8 : RELIEF SOUGHT :

It is, therefore, prayed that Your Lordships would be graciously pleased to admit this application, call for the entire records of the case, ask the respondents to show cause as to why the applicants should not be granted the benefit of ration allowance with effect from the date from which the places of their posting were categorised as "B" or "C" stations by the competent authority or from the actual date of joining working in such stations whichever is later as has been granted to others who are similarly situated like the present applicants and after perusing the causes shown, if any, and hearing the parties, direct that, in view of the attending facts and circumstances of the case, the applicants ~~may~~ be granted Ration Allowance with effect from the date from which the stations to which they have been posted have been categorised as "B" or "C" stations or from the actual date of their joining in these locations so categorised, whichever is later including arrears as has been granted to other similarly situated non-

contd...

executive personnel serving in SSB, Itanagar, SSB, Shillong and SSB, Haflong and/or pass any other order/orders as Your Lordships may deem fit and proper.

And for this act of kindness, the applicants, as in duty bound, shall ever pray .

contd....

9 : INTERIM ORDER , IF ANY, PRAYED FOR :-

NIL.

10: Does not arise, The application will be presented personally by the Advocate of the applicants .

11 : PARTICULARS OF THE POSTAL ORDER IN RESPECT OF THE APPLICATION FEE :-

I.P.O. No. 2G1502846 dated 18.3.2000 issued by the Guwahati Post Office payable at Guwahati is enclosed .

12. LIST OF ENCLOSURES:-

As stated in the Index .

contd....

VERIFICATION

I, Shri Heramba Barpatra Gohain,
son of Late Apuram Barpatra Gohain, aged
about 51 years, presently serving as the
Upper Division Clerk under the administra-
tive Control of the Area Organiser, S.S.B.,
Along (Arunachal Pradesh) do, hereby, verify
that the statements made in paragraphs 1, 2, 4, 7,
8, 10, 15, 17 and 20
...are true to my personal knowledge and
those made in paragraphs 3, 5, 6, 9, 11, 12, 13, 14, 16, 18 and 19
are believed to be true on legal advice and that
I have not suppressed any material fact.

I, being one of the applicants, have
been authorised by other applicants to sign this
verification on behalf of all the applicants.

Place : Guwahati

Date : 19.9.2000

Heramba Barpatra
Signature
Gohain

NO. A. 27011/4/86-EA-II
Government of India,
Cabinet Secretariat,
Bikaner House (Annexe),
Shahjahan Road,
New Delhi.

New Delhi, the 18.12.87.

To,

The Director (Planning),
Director General of Security,
East Block, R.K. Puram,
New Delhi-66.

Subject:- Grant of concessions to the staff of SSB, SFF,
C.I.O.A. and Directorate of Accountants.

Sir,

I am directed to convey to the sanction of the President to the grant of concessions mentioned in the Annexure-I to the various categories of staff of SSB, SFF, CIOA and Directorate of Accounts subject to the restrictions indicated therein on the pattern of the Research and Analysis Wing of this Secretariat.

2. These orders will take effect w.e.f. 1st August, 1987.

3. For some of the concessions the various hardship locations have been categorised as 'B' & 'C' stations as indicated in Annexure-II to this letter. However, if the Heads of the Department feel at certain times that certain locations or assignments have become specially hazardous and there is a specific increase in the threat to the

contd...

Attested by
Bhandary
Advocate

2.

personnel and/or premises, they can determine on merits the criteria of hardship and the period for which such locations may be categorised as belonging to category 'B' & 'C' stations after recording the reasons in writing.

4. For the purpose of House Rent Allowance concessions to the various categories of staff, the equation of posts as listed in Annexure-'A' to the Cabinet Secretariat's order No. A.11016/86-DO-I, dated 28.10.86, will also be applicable in respect of the staff of SSB,SFF, CIOA and Directorate of Accounts.

5. This issues with the concurrence of the Ministry of Finance vide their U.O. No. S-1428/SE/87 dated 10.8.87 read with UO No. 1151/Dir.Fi(s)/31, dated 2nd Dec. 1987.

Yours faithfully,

Sd/- (R.K.GANGAR)

Deputy Secretary (SR).

Enclo:Annexure-I & II.

Copy to :-

1. Shri H.B.Joshri,Director,SSB .
2. Maj. Genl. S.K. Sharma,PVSM,IG SFF.
3. G.B. Mathur,Dy. Director of Accounts.
4. Lt. Col. K.K. Bhandari, CIOA.
5. Shri J. Subramaniam ,Director IF .
6. Shri K.K. Mittal,Dy. Director of Accounts (SW).
7. Order File .

contd...

3.

OFFICE OF THE DIVISIONAL ORGANISER, SSB: A.P. DIVN. ITANAGAR.

NO. NCE/F-9/97-98/27

Dated:-20.11.97.

Copy to :-

1. The Comdts., CC, SSB, Dirang/Paser/Tezu- for information and necessary action W.V.T. your signal No. 4724 dated 25.10.97.

sd/-Illegible,

AREA ORGANISER (S)
DIVL. HQRS. SSB: ITANAGAR .

Contd...

4.

ANNEXURE TO THE CABINET SECTT. LETTER NO. A. 27011/4/86-EA-II DATED 15 DECEMBER, 1987.

Sl. No.	Nature of the concession	Extent of the concession granted	Remarks
1	2	3	4
1)	Hardship Allowance.	A hardship allowance @ Rs. 25% of basic pay subject to maximum of Rs. 400/- p.m. in respect of category 'C' and 12.5% of basic subject to maximum of Rs. 200/- p.m. to category 'B' stations other than those situated in the North - Eastern region, Andman & Nicobar Island and Lakshdweep, where special allowance is already sanctioned.	For the stations which are declared as belonging to category 'B' and 'C' by the Head of the Department under the powers now delegated to him, the same rates will apply.

contd...

2) Ration Allowance : Ration Allowance to the rank of Field Officers and below at the following rates ~~excepting~~ ⁵⁰ SSB Bn. personnel and Dy. Comdts/Dey. Comdrs/ Asstt. Dey. Comdrs of SFF and also those on deputation in the SFF from the Army :-

Contd....

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Location

Rates

i) Category 'B'
Stations.

As admissible from time to time
in the Border Security Force in
peace Areas .

ii) Category 'C'
stations .

As admissible from time to time
in the BSF in operational areas .

3) Clothing : 1) A non-refundable clothing grant of Rs.3000/- for staff other than SSB Bn. personnel and Dy. Comdts/Coy. Comdrs/Asstt. Coy. Comdrs of SFF and also those on deputation in the SFF from the Army, posted in category B & C stations and located at or higher than 3000 Mtrs. above MSL and Rs.2000/- for staff posted at category B & C stations and located between 1500 and 3000 Mtrs. above MSL as a one time grant .

(i) The amount will be paid as an advance and will be adjusted on receipt of the joining report at the hardship location and a certificate that the advance has been utilised for the purpose it was intended .

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(ii) Renewal grant at the rate of 500/- p.a. for location at or higher than 3000 Mtrs. above MSL and Rs.300/- p.a. for locations between 1500 and 3000 Mtrs. above MSL in category 'B' and 'C' stations .

(ii) This one time non-refundable allowance will be admissible only to those personnel who are posted in category 'B' & 'C' locations for a period of not less than 2 years . In case the Officer returns from posting from category 'B', & 'C' locations earlier than 2 years at his own request , he will be asked to refund proportionate share of the clothing grant .

(iii) The Head of the organisations at their own discretion within approved paremetors,can classify any location as belonging to category 'B' & 'C' station for the purpose of clothing grant (Though on the basis of height alone it may not so qualify) based on other factors such as severe climate

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4. Special TA/DA :- Daily allowance at increased rates for classified 'A' class cities will be admissible during tour to category 'B' & 'C' stations .

Porterage and animal transport charges as admissible under Supplementary Rules (vide Min. of Fin.O.M.NO.5(34)-E. IV (B)/64 dated 6.10.65, for classified areas in Himachal Pradesh will be admissible for tours to all category 'B' & 'C' stations .

5. Leave Travel concession:

(i) Employees other than SSB Bn. personnel and those on deputation in the SFF from the Army posted in category 'B' & 'C' locations will be entitled to Leave Travel concession once a year against the normal Rules of one in 2 years .

etc. (e.g. in a narrow valley). The Head of the organisation will get approved, well in advance, from the Cabinet Sectt., the parameters for declaring any locations as equivalent to the category 'B' and 'C' stations.

In case the employees posted at category 'B' & 'C' locations has already availed the LTC for the block year 1986-87 before issue of this order, that concession will be treated as pertaining to the calendar year, 1986 .

contd...

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(ii) In case of death, serious illness of marriage of a family member, where the family resides separately, the employees will be entitled to 50% of the rail fare of the entitled class for travel to place of residence of the family. If the employees are to travel more than 50 Kms. By road either at the end of the journey, full bus fare for this journey will also be reimbursed.

6. Journey time while Employees posted in category 'B' & 'C' proceeding on leave. station will be entitled to joining time between the point of duty and nearest Rail head.

Leave in their case will commence and terminate on the date the employees reaches the Rail head nearest to the place of duty at category 'B' & 'C' station.

(ii) The journey time should be reasonable and will be determined by the respective units.

contd...

10.

7. House Rent Allowance :-

House Rent Allowance facilities admissible to the Executive cadre will be admissible to the personnel of other cadres also of corresponding levels except in the case of SSB Bn. personnel and Dy. Comdts/Coy. Comdrs/Asstt. Coy. Comdrs. of SFF and also those on deputation in the SFF from the Army .

Contd....

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8. Cash compensation for work on holidays .

cash compensation for work on holiday as admissible to the staff of the executive cadre upto the rank of Field Officers, in the IB & AW, will be admissible to personnel Assistants, stenographers and other staff of Telecom, cipher and M.T. cadres, who are drawing basic pay of Rs. 900/- (pra-revised) and below are not entitled to overtime allowance.

9. Government transport :-

Government transport will be provided to the staff engaged in night shifts for picking them up and to enable them to return to their residence .

10. Security allowance to Ministerial , Secretarial and Accounts cadres.

Security allowance at the following rates is sanctioned to the following category of the staff working in Top Secret Branches subject to a maximum of 15% in each grade :-

Designation.

Amount.

i) L.D.C.

Rs.20/- P.M.

ii) Steno.Gr.III/UDC

Rs.30/- P.M.

iii) Steno. Gr.II/Assistant.

Rs.50/- P.M.

iv) Section Officer/Private
Secretary/Sr.P.A.

Rs.100/- P.M.

v) Assistant Director /Area
organiser/Dy. Director of
Accounts.

Rs.200/- P.M.

contd...

ANNEXURE-II TO THE CABINET SECTT. LETTER NO. DATED:-

<u>STATE</u>	<u>CATEGORY 'B' LOCATIONS</u>	<u>CATEGORY 'C' LOCATI.</u>
ARUNACHAL PRADESH	BOMDILA TAWANG DAPARIDO ALONG YINKGIONG ROING HAULIANG MIAO NAMPONG SEPPA	C/TAZO KOLORIANG MONIGAONG MECHUKA TUTING WAKKA HAWAI LADU LONGDING PANCHAO(TIRAP) CHANGLONG ANINI
GUJARAT	RADHANPUR	
HIMACHAL PRADESH	KALPT (REKONG-PEO) POOH	KAJA KALONG NYOMA HANLE LEH KHALSI
J & K		MORCH CHAKRP/ EKARONG CHANDEL CHURACHANDPUR MONGHBA TAMENGLONG UKHROOL CHASSAD KHULLAN
MANIPUR		
MEGHALAYA	JOWAI	
TRIPURA	NONGSTOIN KAILASEHAR UDAIPUR KHOWAI SONEMURA	
UTTAR PRADESH	DHARCHULAI JOSHIMATH SUKIAPOKHRI	MUNSYARI
WEST BENGAL	NAXALBARI	

.....

GOVERNMENT OF INDIA,
CABINET SECRETARIAT,
BIKANER HOUSE ANNEXE,
SHAHJAHAN ROAD,
NEW DELHI.

No. A-11016/6/86-DOI

Dated the 28th Oct. 1986 .

ORDER

Subject :- Extension of House Rent Allowance concession to other cadres of ARC at par with executive cadres. Reference ARC dtd. UO NO. ARC/E-I/88/85, dated the 15.9.1986 .

2. In continuation of this Secretariat letter No. A-49011/8/86-DO.I dated the 10.5.1986, sanction of the President is hereby conveyed to the equation of posts listed at Annexure 'A' to this order in various cadres of corresponding levels in the ARC to that of the executive cadres in the said organisation exclusively for the purpose of payment of House Rent Allowance as admissible to the executive cadre.

3. This issues with the concurrence of the Director (IF) vide their Dy. No. 1799 dated 1.10.1986.

Sd/- (R.K.GANGER)
Deputy Secretary (SR).

TO :-

1. Shri R.Swaminathan, Director, ARC, New Delhi.
2. Shri M.C.Roy Choudhury, Director of Accounts.
Cabinet Secretariat, New Delhi .
3. Shri J.Subramaniam, Director (IF), Cabinet Sectt.
New Delhi.
4. Guard File .

(R.K.GANGER)
Deputy Secretary (SR).

contd...

Attested by:
Choudhury
Advocate

2.

Sl. Designation and Corresponding pay scale of other
No. Pay scale of exe- cadres.
cutive cadre.

1 2 3

1. S.F.O. 1. Section Officer Rs. 650-1200/-
Rs. 650-30-740-35- 2. Accounts Officer Rs. 840-1200/-
810-EB-35-880-40- 3. Private Secre- Rs. 736-1200/-
1000-EB-40-1200/- tary .

4. Sr. P.A. Rs. 650-1040/-
5. Asstt. Fire Off-
icer . Rs. 650-1200/-
6. Asstt. Comman-
dant . Rs. 650-1200/-
7. Asstt. Engineer Rs. 650-1200/-
8. Asstt. (civil) Rs. 650-1200/-
9. Surgeon Gr. I.
9. Deputy Works Rs. 650-1200/-
Supdt.
10. Asstt. Technical Rs. 650-1200/-
Officer.
11. Asstt. Aerodrome Rs. 650-1200/-
Officer.
12. Asstt. Meteoroli- Rs. 650-1200/-
gist .
13. Librarian. Rs. 650-1200/-

2. Field Officer
Rs. 550-25-750-
EB-30-900/-

1. Assistant Rs. 425-800/-
2. Steno Gr. II (P.A) Rs. 425-800/-
3. Accountant Rs. 500-900/-
4. Station Officer Rs. 550-750/-
5. Asstt. Librarian Rs. 550-900/-
6. Foreman Rs. 550-900/-
7. Jt. Technical Officer Grade. I Rs. 550-900/-
8. Jt. Stores Officer Rs. 550-900/-
Gr. I.
9. Technical Asstt. Rs. 550-750/-
(Air Wing)
10. Communication Asstt. 550-750/-
11. Professional Asstt. 550-900/-
12. Jr. Accounts Officer 550-900/-
13. Sr. Medical Asstt. 550-900/-

contd...

3.

1 2 3

Group "B" posts : Though FO is a Group 'C' post their equivalent with FO (Group 'C') post is shown as there is no equivalent post of Assistant/Steno.II(PA) /Asstt. Librarian in Junior executive cadre .

3. Deputy Field Officer Rs. 425-15-530-EB-15- 560-20-600/-	1. Steno Gr.III 2. U.D.C. 3. Technical Ass- istant (Libra- rian) 4. Overseer 5. Teacher. 6. Nursing Sister 7. Staff Nurse 8. Sr. Regiogra- pher . 9. Lab. Technician 10. Pharmacist (qua- lified) 11. Sanitary Ins- pector. 12. Operation Threa- tre (Technician) 330-560/- 13. Sr. Lab. Technicia- an. 425-700/- 14. Asstt. Foreman 425-700/- 15. Masscour (Phy- siotherapist). 455-700/- 16. Dictation. 425-640/- 17. Junior Techni- cal Officer.II 425-700/- 18. Jr. Stores Off- icer Gr.II. 425-700/- 19. P.O.I. Super- visor . 425-600/- 20. Head Clerk (Accounts). 425-600/-
--	---

contd...

4.

21. Pay Accounts Clerk.	330-560/-
22. Medical Asstt.	425-600/-
(Dental).	
23. Medical Asstt.	425-600/-
(General).	
24. Aerodrome Operator.	380-560/-
25. Radio Technician.	380-560/-
26. Radio Operator.	380-560/-
27. Scientific Asstt.	425-700/-
28. Senior Observer.	330-560/-
29. Junior Accountant.	425-700/-

contd...

5.

1	2	3
4. F.A.O.	1. LDA	260-400/-
Rs. 330-8-370-10-	2. Asstt. Station Officer.	330-480/-
400-EB-10-480-	3. Leading Fireman/M.T. Fitter Driver-Driver-Havilder.	320-400/-
	4. Fireman/Fire Operator.	260-400/-
	5. Lab. Asstt.	260-400/-
	6. Telephone Operator.	260-400/-
	7. Carpenter (Air Wing)	320-400/-
	8. Carpenter (MV workshop).	260-400/-
	9. Tailor (Air Wing) (Present incumbent)	320-400/-
	10. Tailor (Air Wing Future Incumbent).	260-400/-
	11. Driver Operator crene .	330-480/-
	12. Pharmacist (unqualified).	330-400/-
	13. Mechanic .	260-400/-
	14. Electrician.	260-400/-
5. S.F.A.	1. Senior Gestetnor.	260-350/-
Rs. 260-6-326-EB- 8-350/-	2. Operator .	260-350/-
	3. Lines Sub-Inspector.	225-350/-
	4. Carpenter (Medical) Unit .	260-350/-
	5. Tailor Medical Unit.	260-350/-
	6. Fitter.	260-350/-

contd....

6.

7. Senior Examiner (Tyre)	260-350/-
8. vulcansior Fitter.	260-350/-
9. Blacksmith Gr. I.	260-350/-
10. Welder Grade.I	260-350/-
11. Upholster.	260-350/-
12. Mechanist (Turner).	260-350/-
13. Painter.	260-350/-
14. Mistri.	260-350/-
 6. Fiedl Assistant	1. Lab.Attendent. 210-270/-
1)Rs. 225-5-260-6-290- EB-6-306/- (Matriculate).	2. Ayah. 196-232/- 3. Daftry. 200-250/-
ii)Rs. 210-4-250- EB-5-270/- (Non-Matriculate)	4. Peon. 196-232/- 5. Sweeper (Safaiwala) 196-232/- 6. Farash. 196-232/-
iii)Rs. 225-5-260- 6-290-EB-6-308- (Non-Matriculate after 15 years of regular ser- vice).	7. Chowkider/Watchman. 196-232/- 8. Gardener/Mali. 196-232/- 9. Lineman. 210-270/- 10. Lab.Attendent/ Bearer. 210-270/- 11. Carpenter (Air Wing) 210-290/- 12. Carpenter Gr.II. 210-290/- (M.V. Workshop) 13. Head Garderner. 210-270/- 14. Jamadar (Sweeper). 200-250/- 15. Cook. 200-250/- 16. Paramaintenace Assistant (Paker) 210-290/-

contd...
69

7.

17. Cobbler. 210-290/-
18. Grass Cutter. 196-232/-
19. Waterman/Water. 196-232/-
Carrier.
20. Leader. 196-232/-
21. Dresser. 210-270/-
22. Ayah (para Me-
dical Staff). 200-250/-
23. Barber. 200-250/-
24. Ward Boy/Waiter 196-232/-
Washer up.
25. Dhobi. 196-232/-
26. Helper. 210-290/-
27. Cleaner. 196-232/-
28. Junior Electri- 210-290/-
cian.
29. Blacksmith Gr. II 210-290/-
30. Welder Grade. II 210-290/-
31. Blant Room Attten- 210-270/-
dent.
32. Aircraft Assistant. 210-290/-
33. Traffic Hand . 200-250/-
34. Observatory Att- 210-250/-
endant.

.....

AG.9/SSB/A-2/85(1) -AF/94-95/435
Director General of Security
Office of the Director, SSB
Block No.V (EAST) R.K. Puram
New Delhi the 8/11/94

ORDER

In exercise of the power vested in him of department in terms of the Cabinet Secretariat letter No.A-27011/4/86-SEA-11 dated 18/12/87 the sanction of the Principal Directorate DG's is hereby conveyed to the classification of the under mentioned station in the A.P. Division as category 'B' & 'C' stations for the purpose of various concessions as mentioned in appendix 'A' (other than clothing grant) of the above quoted Cabinet Secretariat letter of 18/12/87 for a period of one year with effect from the date of issue of this letter.

	<u>Category 'B' Station</u>	<u>Category 'C' Station</u>
1.	Rupa (A.P.)	Lubrang (A.P.)
2.	Kulaktung	Bumla
3.	Basar ✓	Chuna
4.	Likhabali	Kinianam
5.	Pasighat ✓	Muktar
6.	Tezu ✓	Ziro
7.	Khonsa ✓	Zimithang
8.	Itanagar ✓	Bleeting
9.	Mukto	Lumla
10.	Dirang	Jang
11.	Nefra	Thrizimo
12.	Rupa ✓	Bomeng
13.	Taliha	Sanglang
14.	Palin ✓	Nacho
15.	Boleng ✓	Damin
16.	Chowkham ✓	Kronli
17.	Wakro	Lumla
		Zimithang

Sd/-
(B.D. ADHIKARI)
Asst. Director (FA).

Attested by
Bhundhun
Advocate

W.C.9/354/AZ/86(1) - AP 3423-24
Directorate General of Security
Office of the Director, S.G.B.,
Block No. V (East), R.K. Puram
New Delhi - 110065.

Dated the 19-12-95.

ORDER

In exercise of the powers vested in him as Head of Department in terms of the Cabinet Secretariat letter No. 5-27011/4/86-DA-II dated 18.12.87, the sanction of the Director, G.S.B. is hereby conveyed to the classification of the undermentioned stations in the A.P Division as Category 'B' & 'C' stations ~~for the purpose of various concessions~~ for the purpose of various concessions as mentioned in Annexure 'A' (other than clothing grant) as per the above quoted Cabinet Secretariat letter dated 18.12.87 for a period of three years with effect from 8.11.95 of this order.

	Category 'B' Station	Category 'C' Station
1.	Rupo - AP	Lubrang, AP
2.	Kalektang, AP	Bumla, AP
3.	Boser, AP	Chuna, AP
4.	Likabali, AP	Kainkanam, AP
5.	Pesnighat, AP	Muktar, AP
6.	Tezu, AP ✓	Ziro, AP
7.	Khensa, AP	Zamithang, AP
8.	Itanagar, AP	Bioeting, AP
9.	Mukto, AP	Lualia, AP
10.	Ditang, AP	Jung, AP
11.	Nefra, AP	Thrizine, AP
12.	Raga, AP	Bameng, AP
13.	Taliba, AP	Sagaleg, AP
14.	Palin, AP	Nasho, AP
15.	Boleng, AP	Danin, AP
16.	Chowkime, AP ✓	Kronli, AP
17.	Eakro, AP	

Sd/-
(MUKT JAW)
Assistant Director (RA)

Copy to :-

The Director of Account, Cabinet Secretariat, R.C.Puram, New Delhi.

Contd.

21/10/95 1564 1178 MS/ -

Actual 10/11/95 2625 " "

Attested by:
Bhandary
Advocate

166

62

2. Divisional Organizer, AP Division. A non-refundable clothing grant is admissible on posting to those stations, which are located at or higher than 3000 meters above Sea Level and in between 1500 and 3000 meters above MSL. Therefore, a proposal indicating the height of each station (in meters only) which are in between 1500 meters and 3000 meters above MSL and those are higher than 3000 meters above along with full justification may please be sent to this Directorate for necessary action.

3. DO : J&K/HP/UP/R&G/NB/SE/NA/Shillong/Manipur & Nagaland.
4. DIO FA Chittagor/ T.C. Sarsang/ Haflong/ Salombarif Jorau.
5. Commandant, C.D.S. Bhopal/ T.C. Faridabad.
6. Accounts Officer, SSE.
7. A-1/B-1/B-11/A-4 Branches
8. Guard File.
9. All Dealing Assistants A-II Branch.

O/O THE D.O A.P DIVISION, ITANAGAR

No. HQB/7-9/93-95/ 215

Dt. 4-1-86

Copy to :-

1. The Area Organisers :- Tondih/ Teng/Ziro/ Tezu/ Khongsa for information & necessary action psc. It is also requested that the required information as regarding non-refundable clothing grant as asked for by the SSE Dts. (as above) may psc. be sent to this office early for preparation of proposal for onward submission to Dte. :
2. The Comdt. SSE. OCS : Dirang/Basir/Tezu- for information and necessary action please.
3. The Comdt. WAD : Itanagar- for information & necessary action please.
4. The Accounts Officer, Div. HQ Itanagar- for information and necessary action please.

1626
Dte. 16/1/86
Psc. OCS
1. L. D.
Chro. Accounts Branch

S. A. B. SARKAR
SECTION OFFICER

NO. 9/556/A2/BG(1)-AP-
DEPARTMENT OF HOME SECURITY,
NEW DELHI-110066.

DATED, THE, 25 AUG. 1990.

ORDER

In exercise of the powers vested in him as Head of Department, in terms of the Cabinet Secretariat letter No. A-27011/4/86-EN-II-dated, 18.12.87, the sanction of the Director, SSO, is hereby conveyed to the classification of the undermentioned stations in AP Division as Category 'B' & 'C' stations for the purpose of various concessions as mentioned in Annexure 'A' (other than clothing grant) of the above quoted Cabinet Secretariat, letter dated, 10.12.87 for a further period of three years with effect from 6.11.90 of this order:-

	CATEGORY 'B' STATION	CATEGORY 'C' STATION
1.	RUPA, AP.	1. LUORANG, AP.
2.	KALAKTANG, AP.	2. DUMLA, AP.
3.	BSAR, AP.	3. CHUNA, AP.
4.	LIKABALI, AP.	4. KNINZANAM, AP.
5.	PASSIGNAT, AP.	5. KUKTAR, AP.
6.	TEZU, AP.	6. ZIRO, AP.
7.	RHONSA, AP.	7. ZIMITHANG, AP.
8.	ITANACAR, AP.	8. BLEETING, AP.
9.	DIRANG, AP.	9. LUMLA, AP.
10.	NETRA, AP.	10. THOIZINE, AP.
11.	MUKTO, AP.	11. JUNG, AP.
12.	RAGA, AP.	12. DAMENG, AP.
13.	TALIHA, AP.	13. SAGALEE, AP.
14.	PALIN, AP.	14. NACHO, AP.
15.	BOLENG, AP.	15. IDAMIN, AP.
16.	CHOUKHAM, AP.	
17.	WA KRO, AP.	

Contd. 2/-

Stated by
Chidhury
Advocate

The Board of Department, I.o.o. Director, SSB, having applied the approved parameter that the places are situated between 1500 & 3000 Meters above M.S.L, hereby classify the following stations as Category 'B' stations for the purpose of clothing grant with effect from the date of issue of this order:-

STATIONS SITUATED BETWEEN 1500-3000 METERS ABOVE M.S.L.

1.	LUMLA	=	2450 Meters above MSL.
2.	JUNG	=	2449 " " " do "
3.	NACHO	=	2625 " " " do "
4.	DIRANG	=	1630 " " " do "

Subj:

(S.S. DORA)
JOINT DEPUTY DIRECTOR (EA)

Mem. No. AGS-7/98/50 Dated 14/9/90

Copy to :-

- (1) All Ao's (C/Rao)
- (2) All Comdt's
- (3) Accounts Branch
- (4) GE Branch
- (5) BE Branch

For information and necessary action.

14/9/90
SUB AREA ORGANISER (H)
DIV HQ SSB ITANAGAR

869
21/9/90
Q

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.245 of 1995.

Date of Order : This the 14th Day of June, 1996.

Hon'ble Shri G.L.Sanglyine, Member (A)

Hon'ble Shri D.C.Verma, Member (J)

1. Sri Bishnu Prasad Saikia
Sanitary Inspector,
Aviation Research Centre,
Doomdooma.
2. Sri Dipak Nandi,
Radio Mistri,
ARC, Doomdooma. Applicants.

By Advocate S/Shri G.K.Bhattacharjya
with G.N.Das.

- Versus -

1. Union of India
represented by Cabinet Secretary,
Department Cabinet Affairs,
New Delhi.
2. Directorate General of Security Block
V(East), R.K.Puram,
New Delhi-110066.
3. Director, Aviation Research Centre,
Block-V(East), R.K.Puram,
New Delhi.
4. Deputy Director,
Aviation Research Centre,
Doomdooma. Respondents.

K. IMPURU BIKASH
Avikakhan Bawaliya Purkha,
Doomdooma.

By Advocate Shri S.Ali, Sr.C.G.S.C.

O R D E R

G.L.SANGLYINE, MEMBER (A)

The applicants are employees of the Aviation Research Centre, Doomdooma (ARC for short). Applicant No.1 is a Sanitary Inspector a post which is equivalent to Deputy Field Officer and is below Field Officer. The applicant No.2 is a Radio Mistri. The post of Mistri falls under the category of Senior Field Assistant. This is also below a Field Officer. The competent authority of ARC has classified

in Dooms as a Category B station with effect from 22.2.199
2. Annexure IV to this O.A., namely No.A.27011/4/86-
EA-II (A) dated 6.12.1987 conveyed the sanction of the
President to the grant of additional concessions mentioned
in the Annexure thereto to the various categories of the
staff of ARC except those on deputation from the Indian
Air Force. According to the Annexure Ration Allowance at
the rate admissible in the BSF in peace areas is admissible
upto the rank of F.O and below in category B areas of ARC.
The applicants had requested the authorities concerned to
allow them the Ration Allowance but this was declined by
the authorities. Hence this Original Application under
Section 19 of Administrative Tribunals Act, 1985.

3. Mr. G.K.Bhattacharya, learned counsel for the
applicants submitted that the applicants are entitled to
the Ration Allowance with effect from 22.2.1994. This allow-
ance was denied to them because of wrong interpretation
of the order dated 6.12.1987 by which payment of the
allowance was sanctioned. Relying on the written statement
Mr. S.Ali, Sr. C.G.S.C., submitted that the applicants have
made the claim on a wrong Motion that Government had equated
various non-executive posts with different executive cadres/
for all concessions. The fact however remains that the
Equation of posts vide order No.A-11016/6/86-DOI dated
28.10.1986 (Annexure-III) is for the purpose of House Rent
Allowance only. Further, the concession of Ration Allowance
has been extended to the employees of junior executive
cadre only upto the rank of field officer on the analogy
of the Junior Executive Staff, of R & AW and the applicants
who do not fall in this category cannot get the benefit of
Ration Allowance. Mr. G.K.Bhattacharya submitted that

ground taken by the respondents is not tenable as in the case of Intelligence Bureau the Ration Allowance was allowed to the non-executive staff also and when the allowance was stopped to be paid applications were submitted before the Central Administrative Tribunal and the payment of Ration Allowance was restored. In this connection he has referred to the orders in the O.A. of 163 of 1991 and No. 199/91 of this Bench.

4. We have perused the records and heard the ~~argument~~ counsel of the parties in this O.A. Letter No.A-49011/8/86-Do.1(B) dated 10.5.1986 shows that the President is pleased to sanction 8(eight) concessions to the various categories of Staff of ARC. One of the concessions is House Rent Allowance and it has been stated that House Rent Allowance admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels. Consequently equation of posts was ordered by the order No.A-11016/6/86-DOI dated 28.10.1986 exclusively for the purpose of payment of House Rent Allowance. Under this order the applicant was entitled to draw House rent allowance. Under letter No.A.27011/4/86-EA-11(A) dated 6.12.1987 Additional Concessions were granted and one of them was Ration Allowance to the various categories of the staff of ARC. The claim of the respondents is that since there is no equation of posts in respect of Ration Allowance this allowance cannot be granted to the applicants who ~~were~~ are non-executive staff. We are not impressed by such stand of the respondents. Unlike in the case of granting House Rent Allowance for the purpose of granting Ration Allowance such equation of posts is not required by the authorising letters. This position is clear from the position

following:-

- 65 -

29

Sl. No. "Nature of" Extent of the Concession granted Remarks
the con-
cession

1 2 3 4

(A) Ration Allowance Ration allowance upto the rank of FO and below at the following rates:-

<u>Location</u>	<u>Rates</u>
(1) Category B stations	As admissible from time to time in the Border Security Force in peace areas.

(B) House Rent Allowance House Rent Allowance facilities admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels. Separate orders will be issued about corresponding levels.

The respondents cannot bring in what is not there or what is not intended to be there by the letter No. A 27011/4/86-EA-II(A) dated 6.12.1987 as indicated above. This letter simply clearly states that the allowance is admissible to the various categories of the staff of ARC by placing a limit upto the rank of FO and below. In O.A.163/91 and O.A.179/91 of this Bench on the strength of the recommendations of the same one man Committee referred to in this O.A. Ration Allowance was paid to the non-executive staff of the Intelligence Bureau but the payment was stopped in 1991. This Tribunal in the order dated 17.12.1993 (to which one of us was party) after discussion and relying on the order dated 27.9.93 of the Central Administrative Tribunal, Chandigarh Bench, Circuit at Jammu in O.A.No.381/JK/92 had held that Ration Allowance was admissible to the applicants in those two O.As. The facts in those two O.As and of the present O.A. insofar as they relate

contd. 5...

14.6.96

14.6.96

to Ration Allowance and House Rent Allowance are almost identical. The conditions in those two O.A.s is in respect of Ration Allowance that the personnel posted in category B locations will be entitled to Ration Allowance at non-qualifying area rate for BSF. For house rent allowance it is stipulated that House rent allowance would be applicable to all other cadres of the IB under the same terms applicable to the executive cadres of corresponding levels. In view of the facts mentioned above we hold that Ration Allowance is admissible to the applicants in this O.A. The respondents are directed to pay Ration Allowance to the applicants at the rate applicable to them with effect from the due date 22.2.1994. The arrear amount shall be paid within 31.10.1996. The application is allowed. No order as to costs.

SD/- MEMBER (A)

SD/- MEMBER (J)

Certified to be true copy.

Chandhury
Advocate

(H)

IN THE SUPREME COURT OF INDIA

CRIMINAL/CIVIL APPELLATE JURISDICTION

248256

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 1706 OF 97.

(Petition under Article 136 of the Constitution of India
for special leave to appeal from the judgement and order
dated 14th June, 1996 of the Central Administrative
tribunal, Gauhati bench of Gauhati in original application
No. 245 of 1995).

WITH

INTERLOCUTORY APPLICATION NO. 2.

(Application for stay after notice).
Union of India & Ors.

VERSUS

Sri Rishnu Prasad Saikia and Ors.

... respondent
(FOR FULL CAUSE TITLE PLEASE SEE SCHEDULE A)

ATTACHED HEREWITH).

16th MARCH, 1996.

CORRIGE

HON'BLE MR. JUSTICE S.C. AGARWAL

HON'BLE MR. JUSTICE S. SAQIR ARWAD

HON'BLE MR. JUSTICE M. SRINIVASAN

contd.... P/2

Attested by
Bhawalney
Advocate

10/1

for the petitioners : Mr. V.V. Vaje, senior advocate
(H/s. Ranji Thomas and P. Karmeswaran,
Advocates with him).

For the respondent Nos. 1 to 87.

89-142, 144-170 : Mr. P.K. Misra, Advocate.

For Respondent Nos. 88 and 143 : Mr. C.S. Srinivasa Rao,
Advocate.

THE PETITION FOR SPECIAL LEAVE TO APPEAL AND THE
APPLICATION FOR STAY above-mentioned being called on
for bearing before this court on the 16th day of March,
1998 UPON hearing counsel for the appearing parties herein
THIS COURT DOTH ORDER that petition for special leave to
Appeal above-mentioned be and is hereby dismissed and
consequently this court's order dated 21st January, 1997
made in Interlocutory Application No. 2 above-mentioned
granting ex-parte stay be and is hereby vacated;

AND THIS COURT DOTH FURTHER ORDER that this
order be punctually observed and carried into execution
by all concerned.

WITNESS the Hon'ble Shri Madan Mohan Punchhi,
Chief Justice of India at the Supreme Court, New Delhi,
dated this, the 16th day of March, 1998.

sd/-

(R.N. LAKHANPAL)
DEPUTY REGISTRAR.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 89 of 1996

Date of decision: This the 17th day of July 1998

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

1. Shri Rajen Rajkhowa,
Pharmacist, Aviation Research Centre,
F.R.U., Numaligarh, Golaghat.
2. Shri Atul Chandra Baruah,
L/A Aviation Research Centre,
F.R.U., Numaligarh, Golaghat.

By Advocates Mr G.K. Bhattacharyya and
Mr G.N. Das.Applicants

1. - versus -

1. The Union of India, represented by the
Cabinet Secretary,
Department of Cabinet Affairs,
New Delhi.
2. The Director General of Security Block-V (East),
New Delhi.
3. The Director, Aviation Research Centre,
Block-V (East),
New Delhi.
4. The Deputy Director,
Aviation Research Centre,
Doomdooma.

By Advocate Mr A.K. Choudhury, Addl. C.G.S.C.Respondents

O R D E R

BARUAH.J. (V.C.)

The applicants have filed this present application seeking certain directions by this Tribunal to the respondents.

2. At the relevant time the applicants were working in the Aviation Research Centre, Field Research Unit, Numaligarh. This Aviation Research Centre is a department of the Government of India directly under the Cabinet Secretariat. The grievance of both the applicants are same.

3. The applicants state that like them there are other similarly situated employees, as mentioned in Annexure I, who are also entitled to the benefits.

4. By Annexure III letter dated 28.10.1986 the Deputy Secretary (SR), Government of India, informed the Director, Aviation Research Centre that House Rent Allowance as admissible to the executive cadres will be admissible to the personnel of other cadres also of the corresponding levels. According to the applicants, they are personnel of other cadres of corresponding levels. Thereafter, ration allowance was also given as per Annexure IV letter dated 6.12.1987 issued by the Deputy Secretary, Government of India, to the Director, Aviation Research Centre, New Delhi. On the basis of Annexure IV letter the applicants and other similarly situated persons are entitled to ration allowance which was, however, denied to them. Hence the present application.

We have heard Mr. G.K. Bhattacharyya, learned counsel for the applicants and Mr. A.K. Choudhury, learned Addl. C.G.S.C. Mr. Bhattacharyya submits that the present case is squarely covered by this Tribunal's order dated 14.6.1996 passed in original application No.245 of 1995. The learned counsel further submits that against the said judgment the respondents (in that case) approached the Apex Court by filing Special Leave Petition No.1706/97 which was dismissed by the Apex Court by order dated 16.3.1998. Mr. A.K. Choudhury also confirms the same.

5. On hearing the learned counsel for the parties and following the decision of this Tribunal passed in O.A.No.245 of 1995, I dispose of this application with direction to the respondents to pay ration allowance with effect from 22.2.1994 and the arrears must be paid as early as possible, at any rate within a period of three months from the date of receipt of this order.

6. The application is accordingly disposed of. No order as to costs.

Sd/- *Mr. Chairman*

Certified to be true Copy

मराठा निवास

Mr. Chairman
20/8/98

मराठा निवास

Original Application No. 103 of 1999.

Date of Order : This the 8th Day of September, 1999.

The Hon'ble Mr. G.L.Sanglyine, Administrative Member.

Shri N.Venugopal and 69 others .

All the applicants are serving in the
S.S.B., Itanagar in Arunachal Pradesh. Applicants.

By Advocate Shri C.N.Das.

- Versus -

1. Union of India,
represented by the Cabinet Secretary,
Department of Cabinet Affairs,
Bikaner House,
Sahajan Road, New Delhi and 4 others Respondents.

By Advocate Sri B.S.Basumatary, Addl.C.G.S.C

ORDER

G.L.SANGLYINE, ADMN. MEMBER,

All these 70 applicants in this Original Application are employees in the Special Service Bureau (SSB for short), Itanagar, Arunachal Pradesh. They were permitted to pursue this Original Application jointly under Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987.

Station allowance was granted to the personnel of the rank of Field Officers and below serving in the locations categorised as 'B' and 'C'. The applicants stated that they are in the rank of Field Officers and below. By order dated 8.11.1994 certain stations in Arunachal Pradesh were classified as category 'B' and 'C' stations for the purpose of various concessions granted to the employees. In the said order Itanagar was categorised as 'B' station and its categorisation was renewed for a further period of 3 years with effect from 8.11.1998. They claim that consequent to the categorisation of Itanagar station as a 'B' station the

contd..2

employment of the SSB serving in Itanagar became eligible for getting the ration allowance from 8.11.1994. However, according to them, for some inexplicable reasons the respondents denied the allowance to the applicants in a most illegal and arbitrary manner. Consequently they submitted representations praying for payment of the allowance to them. But there was no response from the respondents. They submitted that in the case of employees of the Aviation Research Centre, Doonooma the Tribunal directed payment of Ration Allowance in the order dated 14.6.1996 in O.A.No.245 of 1995, order dated 17.7.1998 in O.A.No.89 of 1996 and order dated 21.4.1999 in O.A.No.228 of 1998. The executive cadre of the SSB Itanagar were also granted ration allowance. They submitted that they are similarly situated with the employees of the Aviation Research Centre and the executive cadre of SSB, Itanagar and have prayed that the respondents may be directed to allow them ration allowance with effect from 8.11.1994.

2. The respondents have contested the application and submitted written statement. According to them the applicants are holding non-executive cadre in the SSB, Arunachal Division and the ration allowance is not admissible to them. The ration allowance is admissible only to the executive staff of the rank of Field Officer and below posted in category 'B' or 'C' station. They also submitted that the orders of the Tribunal in the case of Aviation Research Centre cannot be extended to the applicants in this O.A. who were not applicants in those Original Applications decided by the Tribunal. This is also the view taken by the respondents in their Office Memorandum dated 19.2.1999. Annexure-R to the written statement.

3. I have heard learned counsel of both sides. Mr G.N.Das, learned counsel for the applicants submitted that according to the equation of posts and the orders of the Tribunal in

contd.. 3

~~74~~

82

respect of the Aviation Research Centre relied on by the applicants, the applicants are entitled to the ration allowance. Mr B.S.Basumatary, learned Addl.C.G.S.C for the respondents did not dispute the contention of Mr Das.

I have perused the application as well as the judgments in the 3 Original Applications relied on by the learned counsel for the applicants, particularly, judgment at para 4 of the order dated 14.6.1996 and judgment at para 3 of the order dated 21.4.1999 in which detail discussions and reasons for allowing payment of ration allowance in those cases had been recorded. I am of the view that the applicants in the O.A. presently under consideration are similarly situated with the applicants in those cases and the judgments in those O.A.s covered the case of the applicants in the present O.A. I therefore, direct the respondents to pay ration allowance to the applicants with effect from the date the allowance became admissible to Itanagar on the strength of order dated 8.11.1994 and subsequent orders extending payment of the allowance or from the date of their actual posting in Itanagar, whichever is later. The payment of the arrear amount so admissible to each applicant shall be made by the respondents within 90 days from the date of receipt of this order.

Application is disposed of. No order as to costs.

Sd/-MEMOER (ADM)

TRUE COPY

✓
S. B. Das

PG

9/10/96
Deputy Registrar (O)
Central Administrative Tribunal
Guwahati Bench

11/1/96

- 45 - **ANNEXURE - X** 83

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BLDG. II

Original Application No. 367 of 1999

Date of decision: This the 12th day of January 2000

The Hon'ble Mr G.L. Sanglyine, Administrative Member

Shri Manik Sapkota and 36 others

...Applicants

All the applicants are non-executive staff serving in the Office of the Divisional Organiser, S.S.B., Shillong, Meghalaya.

By Advocated Mr G.K. Bhattacharyya,
Mr G.N. Das and Mrs N. Devi.

- versus -

1. The Union of India, represented by the Cabinet Secretary, Department of Cabinet Affairs, New Delhi.
2. The Director General of Security, Block-V (East) R.K. Puram, New Delhi.
3. The Director, S.S.B., Block-V (East) R.K. Puram, New Delhi.
4. The Divisional Organiser, S.S.B., Shillong, Meghalaya.

...Respondents

Advocate Mr B.S. Basumatary, Addl. C.G.S.C.

.....
O R D E R

G.L. SANGLYINE (ADMINISTRATIVE MEMBER)

The 37 applicants are permitted to pursue this application jointly under Rule 4(5)(a) under Central Administrative Tribunal (Procedure) Rules, 1987.

2. All the applicants are non-executive personnel of the Special Service Bureau (SSB for short), working under the Divisional Organiser, SSB, Shillong, Meghalaya. Shillong was declared as a category 'B' station with effect from 27.4.1992 for the purpose of grant of various concessions as mentioned in the annexure of the Cabinet

Secretariat order dated 18.12.1987, Annexure 1, and it was extended from time to time, the latest one being upto 26.4.2001. Ration Allowance is one of the allowances mentioned in Annexure 1 of the said letter No.A.27011/4/86-EA-II dated 18.12.1987. This Tribunal had issued order dated 14.6.1996 in O.A.No.245 of 1995 and order dated 17.7.1998 in O.A.No.89 of 1996 in respect of employees of Aviation Research Centre. It was also decided on 8.9.1999 in O.A.No.103 of 1999 in the case of the employees of SSB, Itanagar. In all these orders ration allowance was allowed. Relying on these orders of the Tribunal the applicants submitted representations before the authorities of the respondents praying for payment of ration allowance. The respondents, however, denied the allowance to the applicants on the ground that the orders of the Tribunal are applicable only to the applicants in those O.A.s and not to the present applicants who were not parties to the earlier O.A. However, it was also intimated that the matter was under consideration and the decision will be communicated. The applicants did not wait for the result of such decision, if any. They have submitted this O.A. In this application they have prayed that they be granted the benefit of ration allowance with effect from the date from which Shillong was categorised has 'B' Station, namely, 27.4.1992. In support of the claim they have relied on the orders of the Tribunal as mentioned above. The respondents have contested the application and submitted written statement.

3. I have heard the learned counsel of both sides. This matter is similar with the case of the employees of SSB, Itanagar, namely, Shri N. Venugopal and 69 others vs Union of India and others (O.A.No.103 of 1999) in which vide order dated 8.9.1999 this Tribunal had directed the respondents.....

respondents to pay ration allowance to those applicants with effect from the date the allowance became applicable to Itanagar. In the case of the employees in Itanagar, the ration allowance was admissible from 8.11.1994 when certain stations in Arunachal Pradesh were classified as category 'B' and 'C' stations for the purpose of various allowances and concessions granted to the employees. Now, in the case presently under consideration, the ration allowance became admissible to the employees of Shillong with effect from 27.4.1992, i.e. from the date Shillong was classified as category 'B' station for the purpose of the various concessions mentioned in the letter dated 18.12.1987.

4. In the light of the above the respondents are directed to pay the applicants ration allowance from 27.4.1992 onwards within four months from the date of receipt of this order.

5. The application is disposed of. No order as to costs.

Sd/MEMBER (ADM)

Certified to be true (Cap),
अधिकारी, अधिकारी

Depar. No. (11)
Central Administrative Tribunal
Guwahati Bench

11/7/2002

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

86

Original Application No. 104 of 2000.

Date of decision : This the 9th day of June, 2000.

(Hon'ble Sri D.C.Verma, Member (J)).

Shri Narendra Kumar Tiwari,
Upper Division Clerk
Son of Shri Markandeo Tiwari
SSB Training Centre,
Haflong and 72 Ors.

...Applicants...

By Advocate Mr. G.N.Das.

-versus-

1. Union of India (Represented
by the Cabinet Secretary,
Department of Cabinet Affairs,
Bikaner House, Sahjahan Road,
New Delhi).

2. Director General of Security,
Block - V (East)
R.K.Puram, New Delhi-110066.

3. Director, S.S.B.,
Block-V (East), R.K.Puram,
New Delhi-110066. New Delhi-110066.

4. Deputy Inspector General,
Training Centre, SSB,
Haflong (Assam).

....Respondents

Advocate Mr. A. Deb Roy, Sr. C.G.S.C.

O R D E R (Oral)

D.C.VERMA, MEMBER (J).

All the 73 applicants of the present OA are non-
executive personnel serving in the Special Service Bureau
(For short S.S.B.) Training Centre, Haflong under the
administrative control of the Deputy Inspector General,
Training Centre, Haflong, Assam. As all the applicants
have a common grievance and interests they have filed a
single application with a view to ^{to avoid} multiplicity of
litigation. The grievance of the applicants are against

Contd...

the illegal and arbitrary action of the respondents in not allowing the applicants to draw Ration Allowance on the ground that they were not applicants in O.A. No. 245/95 filed by some non-executive personnel posted at Aviation Research Centre, Doon Dooma.

By impugned order dated 4.2.2000 (Annexure-9 to the O.A.) the claim of the applicants has been denied by the respondents. The grounds mentioned therein is that the present applicants were not applicants in the earlier OA by which Ration Allowance was allowed by this Tribunal. The impugned order further shows that the matter has been taken up with the Cabinet Secretariat for grant of Ration Allowance to non-executive personnel posted at B and C stations.

2. Learned counsel for the applicants has submitted that this Tribunal has passed various orders namely in O.A. No. 245/95 (Sri Bishnu Prasad Saikia and Another Vs. Union of India & Ors) decided on 14.6.96, O.A. No. 89/96 (Sri Rajen Rajkhowa) decided on 12.7.1998, O.A. No. 103/99 (Sri N. Venugopal and 69 Ors. Vs. Union of India & Ors.) decided on 8.9.1999 and O.A. No. 367/99 (Sri Manik Sapkota & 36 Ors. Vs. Union of India & Ors.) decided on 12.1.2000. The Tribunal has allowed Ration Allowance to non-executive personnel of the SSB. This Bench has also while deciding O.A. No. 119/2000 (Sri Hem Prasad Borah, & 23 Ors. Vs. Union of India & Ors.) has allowed Ration Allowance by order dated 5.6.2000 to non-executive personnel.

3. The submission of the learned counsel for the applicants is that the applicants are posted at Haflong, SSB Training Centre, and Haflong has been declared 'B' station for the purpose of various concessions by an order dated 12.8.97 as mentioned in Annexure-I to the Cabinet Secretariat letter No. A-27011/4/86-EA-11 dated

18.12.87. Copy of the Cabinet Secretariate letter has been annexed as Annexure-I to the O.A. In the letter dated 18.12.97 Ration Allowance has been mentioned at serial No.2. Consequently it has been submitted that Haflong is category B station and in the light of the order dated 12.8.97 the presents applicants are entitled to Ration Allowance.

4. The submissions of the learned counsel for the respondents, that the applicants are not entitled to Ration Allowance on the ground that they were not party to the earlier O.A., is not sustainable. The relief which has been granted to a certain category of employees would be available to similarly situated employees if not otherwise barred. Once it was held that the non-executive personnel were entitled to Ration Allowance, similarly situated non executive personnel should have been granted Ration Allowance by the respondents otherwise that would cause unjustified discrimination. In the present case as Haflong ^{has been} already declared as category B station for the purpose of various concessions including Ration Allowance with effect from 12.8.97, all the applicants should be entitled to the said Ration Allowance with effect from 12.8.97 or with effect from the date of their posting at Haflong whichever is later.

The O.A. is allowed accordingly. The respondents are directed to pay the arrear Ration Allowance to the applicants within three months from the date of communication of this order. No order as to costs.

Certified to be true Copy

sd/ MEMBER(j)

मुख्यमंत्री अधिकारी

21/6/2000
Section Officer (j)

आद्यमन अधिकारी (मुख्यमंत्री)
Central Administrative Tribunal

केन्द्रीय अधिकारी (मुख्यमंत्री)
Guwahati Bench, Guwahati-8
प्राक्ति अधिकारी, मुख्यमंत्री

21/6/2000

STATEMENT REFLECTING THE EXACT PERIOD TO WHICH THE APPLICANTS ARE ENTITLED
TO RATION ALLOWANCE :-

Sl.No.	Name of the applicant	Rank	Period for present place of posting with name of station		Period for previous places of posting with names of stations.	
			<u>From</u>	<u>To</u>	<u>From</u>	<u>To</u>
1.	Heramba Barpatra Gohain	U.D.C.	01.9.98 (Pasighat)	Till date	03.07.91 (Daporizo)	31.08.98
2.	Rubu Tadu	Assistant	20.08.96 (Along)	Till date	21.09.91 (Itanagar)	19.08.96
3.	Anjan Kr. Gupta	U.D.C.	02.02.96 (Along)	03-06-2000 (Left on transfer)	06.12.93 (Itanagar)	31.01.96
4.	Ravinder Singh Thakur.	U.D.C.	13.09.99 (Along)	Till date	-	-
5.	Balaram Majhi	steno	01.10.96 (Along)	Till date	23.06.92 (seppa)	30.09.96

Attested by
Bhoudhury
Advocate

contd...2/-

-2-

Sl.No.	Name of the applicant	Rank	Period for present place of posting with name of station		Period for previous places of posting with names of stations.	
			From	To	From	To
6.	Rama Kanta Panda	L.D.C.	10.03.92 (Along)	Till date	○○○	○○○
7.	Santosh Kumow	L.D.C.	20.10.97 (Along)	Till date	—	—
8.	Babu Chandra Sahu	Pharma- cist.	27.02.99 (Along)	Till date	—	—
9.	Karuna Das	Driver	01-05-83 (Along)	Till date	○○○	○○○
10.	Binje Ette	Driver	04-06-98 (Along)	Till date	09-08-94 (Yingkiong)	03-06-98
11.	Ram Lal Jaishi	Peon	18-03-74 (Along)	Till date	—	—

contd...3/-

Sl. No.	Name of the applicant	Rank	Period for present place of posting with name of station.	Period for previous of posting with names of stations.
12.	Ajit Kumar Pal	Peon	From 09-10-96 To Till date (Along)	From To - - - - -
13.	Purander Das	Peon	03-09-96 Till date (Along)	From To - - - - -
14.	Tamuk Tachung	Peon	23-04-73 Till date (Along)	From To - - - - -
15.	Bishnu Bahadur Chetry	Chowkidar	26-04-73 Till date (Along)	From To - - - - -
16.	Shyam Bahadur Sonar	Chowkidar	29.12.94 Till date (Along)	From To - - - - -
17.	Mani Ram Sharma	Chowkidar	14.04.98 Till date	i) 01-07-71 15-07-87 (Longding) ii) 16.07.87 13-04-98 (Khonsa)

contd...4/-

-4-

Sl. No.	Name of the applicant	Rank	Period for present place of posting with name of station.		Period for previous of posting with names of stations.	
			<u>From</u>	<u>To</u>	<u>From</u>	<u>To</u>
18.	Jatin Taying	Group Leader	05-11-75 (Pasighat)	Till date	-	-
19.	Dila Ram Chetry	Peon	01-06-97 (Pasighat)	Till date	24.10.88 (Palin)	31.05.97
20.	Hogmo Lollen	Peon	22-04-97 (Pasighat)	Till date	30.12.93 (Roing)	21-04-97
21.	Norbu Sikkaw	Chowkidar	26.04.96 (Pasighat)	Till date	-	-
22.	Jagdish Chand	Driver	12.05.2000 (Pasighat)	Till date	-	-
23.	Vikram Singh	Peon	12.05.2000 (Pasighat)	Till date	-	-

contd.....5/-

Sl. No.	Name of the applicant	Rank	Period for present place of posting with name of station.		Period for previous of posting with names of stations.	
			From	To	From	To
24.	Prabin Ch. Das	U.D.C.	17.07.93 (Yingkiong)	31.03.2000	-	-
25.	surojit Bhowmick	Steno	23-02-2000 (Yingkiong)	Till date		
26.	Deepak Kumar Samantrai	Steno	01.07.94 (Bomdila)	30.06.97	14-08-91 (Yingkiong)	30.06.94
27.	Muthukutty Jacob	Driver	03-06-98 (Yingkiong)	Till date	-	-
28.	Onkom Paying	Peon	16.08.74 (Yingkiong)	Till date	-	-
29.	Gyamar Nillam	Peon	08-10-96 (Yingkiong)	31.05.2000	-	-

contd....6/-

Sl. No.	Name of the applicant	Rank	Period for present place of posting with name of sta- tion.	Period for previous of posting with names of stations.			
				From	To	From	To
30.	Guna Kanta Gohain	Chowkidar	19-06-95 (Yingkiong)	Till date	(i)20.11.82 (Khona) (ii)01-06-93 (Itanagar)	31.05.93 10.04.95	
31.	Pan Singh	Peon	19.05.2000 (Yingkiong)	Till date	-	-	
32.	Tani Punning	Peon	01-06-2000 (Yingkiong)	Till date	(i)12-02-98 (Bomdila) (ii)01-01-2000 (Itanagar)	31.12.99 31.05.2000	
33.	Taying Tatin	Group Leader	01-10-66 (Boleng)	Till date	-	-	
34.	Gautam Pal	Peon	09-10-96 (Boleng)	Till date	-	-	

contd....7/-

1	2	3	4	5	6	7
35.	Gaji Membra	Group Leader.	16.08.67 (Tuting)	Till date	-	-
36.	Jacho Membra	Group Leader.	01-05-69 (Tuting)	Till date	-	-
37.	Miss. Kenyi Kamni	Peon	19-06-99 (Tuting)	Till date	-	-
38.	Taka Ngolum	Group Leader.	10.09.68 (Basar)	Till date	-	-
39.	Hogia Bogu	Peon	01-01-69 (Basar)	Till date	-	-
40.	Rinchin Tapir	Group Leader.	01-08-69 (Monigong)	Till date	-	-
41.	Sanje Koje	Peon	01-05-70 (Monigong)	Till date	-	-
42.	Ajoy Kumar	Peon	01-07-2000 (Mechuka)	Till date	-	-

Traded, the 15th Feb., 1922.

Subject: GRANT OF RATION ALLOWANCE TO THE MINISTERIAL STAFF
POSTED AT CATEGORY 'B' & 'C' STATIONS.

Please refer to your Memo No. ME/F-9(C)/98-99/6 dated, 2.2.99 forwarding application of 49 non-executive personnel on the subject mentioned above.

2. In our earlier proposal, we have already explained to Cabinet Secretariat that on the basis of judgement of Hon'ble Court, the Cabinet Secretariat, have sanctioned ration allowance to Shri B.P. Saikia and other 157 non-executive personnel posted to ARC, Dooon-Dooma vide their order No. A-27011/4/96-Ex-II-1489 dated, 16.6.98. The Cabinet Secretariat, in turn, had referred the case to Integrated Finance Unit, who have observed that the non-executive personnel of ARC(Doom-Dooma) who are the applicants of C. No. 245/95 in CAT, Oiwhati, are only drawing the ration allowance in accordance with the judgement of CAT and order issued by the Cabinet Secretariat, vide order dated, 16.6.98. The ration allowance is not admissible to the non-applicants of the C. No. As such, the analogy cannot be considered as convincing reason and unable to support our proposal. However, we have again taken up the matter with the Cabinet Secretariat, whose decision is still awaited. The decision will be communicated to you as and when received.

(S.S. Bora)
Joint Deputy Director (EA)

The Divisional Organiser,
AP, Itanagar.

Copy to: - For information: &cc=

1. Divisional Organisers: IC/ Shillong/ BR/ SD/ AV/ R&G Division.
2. DISG: TC Seratian/Haf Leng/Galdam/Salonibari/Jaintia.

Joint Deputy Director (EA)

Attested by:
Blaudhway
Advocate

OFFICE OF THE DIVISIONAL ORGANISER: SSB, ITANAGAR
NO. HGE/F-6(c)/96-99/ 402

Dated: 9/3/77

Copy to:-

1. The Area Organisers: SSB: Bomdila/Ziro/- for information and necessary action.
2. The Comdts: SSB: CC: Dirang/Basar/Tezu - do-
3. The Comdt, WATS, Itanagar - do-
4. The Accts Officer, Div. HQ, Itanagar - do-

AREA ORGANISER (S) 2
DIV. HQS: SSB: ITANAGAR

1/32

No. 2/301/12/96(1)-DILK. 100066.
SUBORDINATE OFFICER OF SECURITY.
DILK. 5/1 OFFICE OF THE DIRECTOR 1993.
EAST BLOCK, V. R. BUDHAN,
DILK. 100066.

Dated, the 2nd Nov. 1992.

MEMORANDUM

Subject: Grant of Ration Allowance to the
Ministerial/other staff posted at
Category 'A' & 'C' stations.

80/90/2242 Please refer to your memo No. E.1/1-82/
mentioned above.

2. We have already explained the position
vide our memo of even number dated, 27.10.99.
However, it is again reiterated that the
allowances are not the allowances in the
various judgement issued by CAT. As such,
they are not entitled to the grant of
ration allowance as per judgement of CAT.
However, we have again taken up the matter
separately for the grant of ration allowance
to the non-executive personnel.

SP
S. S. Bora
Joint Deputy Director (EA)

To,

The Divisional Organiser,
Shillong Division,
Shillong.

Attested by:
Bhawalney
Advocate

Attn:

No.9/estt/R2/96(1)-Haflong-4
DEPARTMENT OF SECURITY,
OFFICE OF THE DIRECTOR: DSB,
EAST HILL, V, RK TURAM,
NEW DELHI 110066.

✓ XV 99

Dated the 4th Feb. 2000.

MEMORANDUM

Subject: Grant of ration allowance to the
non-executive personnel posted at
DSB, Training Centre, Haflong.

.....

Please refer to your Memo No. 1/6/estt/95/
TCH/509 dated, 17.1.2000 regarding grant of
Ration allowance to non-executive personnel
posted at TC Haflong.

2. It is intimated that as per existing
instructions, the non-applicant of OA are not
entitled to get ration allowance on the basis
of judgement of CAT, Gurnamati. However, we
have again taken up the matter with the
Cabinet Secretariat for grant of ration allowance
to non-executive personnel posted at 'B' & 'C'
stations. The matter is being pursued vigorously
with the Cabinet Secretariat at this end.
The decision of the Cabinet Secretariat, would
be intimated when received.

Sd/-

(S.S. Bora)
Joint Deputy Director(DA)

To

The Deputy Inspector General,
Training Centre, Haflong.

Memo No. 1/6/estt/95/TCH/ dated the

Copy forwarded to all applicants of S.S.
TC, Haflong (By circular) for information.

(S.C. V. G.)
DEPUTY INSPECTOR(A)
TRAINING CENTRE, HAFLONG.

Attested by
Bhawna
Advocate

RE. 9/SCB/AZ/2000-110066
DIRECTORATE GENERAL OF SECURITY,
OFFICE OF THE DIRECTOR, GS.,
EAST BLOCK, V, RK PURAM,
NEW DELHI-110066.

Dated, 10 Feb. 2000.

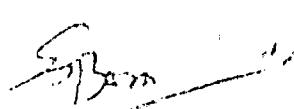
MEMORANDUM

Subject: GRANT OF RATION ALLOWANCE TO THE NON-EXECUTIVE PERSONNEL POSTED AT H&N DIVISION.

.....

Please refer to your letter No.V/Actts/
Ration Allowance/2000-11028 dated, 28.1.2000, on
the subject cited above.

2. It is intimated that as per existing instructions, the non-applicants to CAT cases are not entitled to get ration allowance on the basis of judgement of CAT, Guwahati. However, we have again taken up the matter with the Cabinet Secretariat for granting ration allowance to non-executive personnel posted at 'B' & 'C' stations. The matter is being pursued vigorously with the Cabinet Secretariat at this end. The decision of the Cabinet Secretariat, would be intimated when received.


(S.S. Bora)
Joint Deputy Director (EA)

To,

The Divisional Organiser,
Manipur & Nagaland
Imphal.

Attested by:
Chandrasekhar
Advocate

No. BE/COURT CASE/RA/99/
Directorate General of Security:
Office of the Divisional Organiser,
SSB : AP Division, Itanagar-791111,
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vol

Dated, Itanagar the 16th May/2000.

Memorandum

Sub:- Ration Money.

Please refer to your letter No. SE/E-37/2000-2001/969 dated 4.5.2000 forwarding therewith 24 applications of Non-executive staff of Along Area for grant of ration money.

2. As per judgement of HON'ble CAT Bench, Guwahati dated 8.9.99 and Cab. Sectt. order thereon, payment of ration money is admissible only to the applicants of OA No. 103/99.

3. Therefore 24 non- executive staff may please be informed that since none of them was the applicant of the OA, ration money is not admissible to them.

M D P
Area Organiser(S),
Div. HQ, Itanagar.

To

The Area Organiser, SSB,
ALONG, P.O. ALONG.

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C

Attested by
Bhoudhury
Advocate